The Punjab Affiliated Colleges (Security of Service) Amendment Act, 2007

Act 11 of 2008

Keyword(s):
Educational Tribunal, Educational Institution

Amendment appended: 6 of 2022
PART I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 15th February, 2008

No. 11-Leg./2008.—The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 7th February, 2008, and is hereby published for general information:—

THE PUNJAB AFFILIATED COLLEGES (SECURITY OF SERVICE) AMENDMENT ACT, 2007

(Punjab Act No. 11 of 2008)

AN

ACT

further to amend the Punjab Affiliated Colleges (Security of Service) Act, 1974.

Be it enacted by the Legislature of the State of Punjab in the Fifty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Affiliated Colleges (Security of Service) Amendment Act, 2007.

(2) It shall come into force at once.

2. In the Punjab Affiliated Colleges (Security of Service) Act, 1974 (hereinafter referred to as the principal Act), for the words “College Tribunal” wherever occurring, the words “Educational Tribunal” shall be substituted.

3. In the principal Act, in section 2,—

(i) for clause (c), the following clause shall be substituted, namely:—

“(c) “Educational Tribunal” means a Tribunal, constituted under section 7-A of this Act, which shall hear and decide the cases of disputes between the “Management Committees” and the “employees”, as defined in this Act and the Punjab Privately Managed Recognised Schools Employees (Security of Service) Act, 1979;

(ii) in clause (d), at the end, the word “and” shall be omitted; and

(iii) in clause (e), at the end, for the word and sign “employee,”, the words and sign “employee; and” shall be substituted, and thereafter, the following clause shall be added, namely:—

“(f) “educational institution” means “an affiliated college” as defined in clause (a) of section 2 of this Act, and
includes "a privately managed recognised school" as defined in clause (g) of section 2 of the Punjab Privately Managed Schools Employees (Security of Service) Act, 1979."

4. In the principal Act, in section 6,—

(a) in clause (ii), at the end, the word 'and' shall be omitted; and

(b) in clause (iii), at the end, for the word and sign "charge."

the words and sign "charge; and" shall be substituted, and thereafter, the following clause shall be added, namely:

"(iv) to an employee, who is not working on an aided post."

5. In the principal Act, for section 7-A, the following section shall be substituted, namely:

"7-A (1) The State Government may, by notification, in the Official Educational Gazette, constitute one or more Educational Tribunals for such area or areas, as may be specified in such notification.

(2) Each Educational Tribunal shall consist of a Chairman and two members, out of whom, one shall be from amongst the persons, who have administrative background and the other from amongst the persons, who have academic background.

(3) The Chairman and the members of an Educational Tribunal, shall be appointed by the State Government in consultation with the Chief Justice of the Punjab and Haryana High Court.

(4) A person shall not be qualified for appointment as Chairman of an Educational Tribunal, unless he has been a Judge of the High Court.

(5) A person shall not be qualified for appointment as a member of an Educational Tribunal from the category of persons, having administrative background, unless he has been an officer of the State Government, not below the rank of a Principal Secretary to Government of Punjab.

(6) A person shall not be qualified for appointment as a member of an Educational Tribunal from the category of persons, having academic background, unless he has been a Principal of College for a minimum period of one year.
(7) If a vacancy, other than on account of temporary absence, occurs in the office of the Chairman, the State Government shall appoint another person in accordance with the provisions of this section to fill the vacancy, and the proceedings may be continued before the Educational Tribunal from the stage at which the vacancy is filled.

(8) The State Government shall make available to an Educational Tribunal such staff, as may be necessary in the discharge of its functions under this Act.

(9) All expenses incurred in connection with an Educational Tribunal, shall be borne by the State Government.

(10) The Educational Tribunal shall have power to regulate its own procedure in all matters arising out of the discharge of its functions including the place or places at which, it shall hold its sittings:

Provided that the State Government, may, specify any place or places, where the Educational Tribunal shall hold its sittings.

(11) The Educational Tribunal shall, for the purposes of disposal of an application made under this Act, have the same powers, as are vested in an appellate court by the Code of Civil Procedure, 1908. An Educational Tribunal shall also have the power to stay the operation of any order, appealed against, on such terms, as it may think appropriate.

(12) The Educational Tribunal shall have jurisdiction to hear all cases of disputes between the ‘Managing Committees’ and the ‘employees’, as defined in this Act, and the Punjab Privately Managed Recognised Schools Employees (Security of Service) Act, 1979.

(13) The order of the Educational Tribunal shall be final.”.

HARBANS SINGH,
Additional Secretary to Government of Punjab,
Department of Legal and Legislative Affairs.
PART I
GOVERNMENT OF PUNJAB
DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

NOTIFICATION
The 7th January, 2022

No.6-Leg./2022.- The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 30th day of December, 2021, is hereby published for general information:

THE PUNJAB AFFILIATED COLLEGES (SECURITY OF SERVICE) AMENDMENT ACT, 2021
(Punjab Act No. 6 of 2022)

AN ACT
further to amend the Punjab Affiliated Colleges (Security of Service) Act, 1974.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second Year of the Republic of India, as follows:

1. (1) This Act may be called the Punjab Affiliated Colleges (Security of Service) Amendment Act, 2021.
(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Affiliated Colleges (Security of Service) Act, 1974 (hereinafter referred to as the principal Act), in section 2,-
   (i) in clause (e), at the end, the word "and" shall be omitted; and
   (ii) in clause (f), at the end, for the figure and sign "1979.", the figure, sign and word "1979; and" shall be substituted and thereafter, the following clauses shall be added, namely: -

   "(g) "Administrator" means the officer appointed by the Administrative Secretary to Government of Punjab, Department of Higher Education to manage the affairs of the affiliated college; and
   (h) "mismanagement" means managing the affairs in a way which leads to violation(s) of the regulations of the University Grants
Commission or its successor regulatory body or bodies, as adopted by the State Government, or of the regulations prescribed by the concerned University or of the grant-in-aid scheme or any other law or the directions of the State Government and includes,-

(i) failure to comply with the conditions of affiliation laid down by the University; or

(ii) misappropriation or misapplication of grants or funds received from the State Government, Government of India or through any of its instrumentalities or students; or

(iii) failure to take appropriate action under the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (Central Act No. 14 of 2013), despite having been called upon to do so or failure to take appropriate steps for the protection of the victim under the said Act; or

(iv) taking pecuniary benefits by the members of the Managing Committee; or

(v) taking actions which may defeat the national agenda of inclusive education; or

(vi) violation of any other law applicable to the affiliated college."

3. In the principal Act, in section 6,-

(a) in clause (ii), for the sign ";", the sign and word "; and" shall be substituted;

(b) in clause (iii), for the words and sign "charge; and", the word and sign "charge."

(c) clause (iv) shall be omitted.

4. In the principal Act, in section 7-A,-

(i) for sub-section (3), the following sub-section shall be substituted, namely:-

"(3) The Chairman of an Educational Tribunal, shall be appointed by the State Government in consultation with the Chief Justice of the Punjab and Haryana High Court. The members of an Educational Tribunal shall be appointed by the State Government."; and
(ii) after sub-section (13), the following sub-section shall be added, namely:

"(14) Every order made by the Tribunal shall be enforced by it in the same manner as if it were a decree made by the court in a suit before it, and the provisions of Order XXI of the First Schedule to the Code of Civil Procedure, 1908, shall apply."

5. In the principal Act, after section 7-B, the following section shall be inserted, namely:

"7-C. The Administrative Secretary to Government of Punjab, Department of Higher Education may,—

(i) on the recommendation of the University to which the college is affiliated; or

(ii) on being satisfied that a case of mismanagement is made out against the affiliated college, after reasons to be recorded in writing, suspend the Managing Committee of such affiliated college for one year in the first instance, and appoint an Administrator:

Provided that the tenure of suspension may be extended by one year at a time.".

S.K. AGGARWAL,
Principal Secretary to Government of Punjab, Department of Legal and Legislative Affairs.
NOTIFICATION

The 5th January, 2022

No. G.S.R. 03/Const./Art.309/2022.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules to, regulate the recruitment and conditions of Service of the persons appointed to the Punjab Excise and Taxation Commissioner's Office (Head Office, Ministerial Staff) (Group-C) Service, namely: -

RULES

1. **Short title, commencement and application.**— (1) These rules may be called the Punjab Excise and Taxation Commissioner's Office (Head Office, Ministerial Staff) (Group-C) Service Rules, 2022.

   (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

   (3) They shall apply to all the posts specified in the Appendix ‘A’.

2. **Definitions.**— In these rules, unless the context otherwise requires;

   (a) "Appendix" means an Appendices appended to these rules;

   (b) "Commissioner" means the Taxation Commissioner, Punjab;

   (c) "Government" means the Government of the State of Punjab in the Department Excise and Taxation; and

   (d) "Service" means the Punjab Excise and Taxation Commissioner's Office (Head Office, Ministerial Staff) (Group-C) Service.

3. **Number and character of Posts.**— The Service shall comprise the posts specified in Appendix ‘A’.

   Provided that nothing in these rules shall affect the inherent right of the Government of Punjab to add or to reduce the number of such posts or to create new posts with different designations and scales of pay either permanently or temporarily.

4. **Appointing Authority.**— All appointments to the Service shall be made by the Commissioner.
5. **Method of appointment and qualifications.**—(1) All appointments to the Service shall be made in the manner specified in Appendix ‘B’:

Provided that if no suitable candidate is available for appointment to the Service by promotion and by direct appointment, the appointment to the Service shall be made by way of transfer of person holding an analogous post under the State Government or Government of India.

(2) No person shall be appointed to a post in the Service unless he possesses the qualification and experience as specified against that post in Appendix 'B'.

(3) The appointment to the Service by promotion shall be made on seniority-cum-merit basis but no person shall have any right to claim promotion on the basis of seniority alone.

6. **Pay of members of the Service.**—The members of the Service shall be entitled to such scales of pay, as may be authorised by the Department of Finance, Government of Punjab from time to time. The scales of pay at present in force in respect of the members of the Service are given in Appendix "A".

7. **Seniority.**—Every member of the Service appointed through direct recruitment as Clerk, Clerk(Legal), Clerk(Accounts) and Clerk (I.T.), the seniority of these posts shall be common and other conditions are applicable mentioned in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.

8. **Discipline, Punishment and Appeal.**—(1) In the matter of discipline, punishment and appeal, the member of a Service shall be governed by the Punjab Civil Service (Punishment and Appeal) Rules, 1970 as amended from time to time.

(2) The authority, empowered to impose penalties as mentioned in rule 5 of the Punjab Civil Service (Punishment and Appeal) Rules, 1970 and the Appellate Authority thereunder in respect of the members of the Service, shall be as specified in Appendix 'C'.

9. **Application of the Punjab Civil Service (General and Common Conditions of Service), Rules, 1994.**—(1) In respect of the matters which are not specifically provided in these rules, the members of the Service shall be governed by the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.
(2) The Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, at present in force, are contained in Appendix 'D'.

10. **Repeal and saving.**- The Punjab Excise and Taxation Commissioner's Office (State Service, Class III) Rules, 1954 in so far as they are applicable to the members of the Service are hereby repealed:

Provided that any order issued or any action taken under the rules so repealed shall be deemed to have been issued or taken under the corresponding provisions of these rules.

11. **Interpretation.**- If any question arises as to the interpretation to these rules, the Government of Punjab in consultation with the Department of Personnel shall decide the same.
### APPENDIX- 'A'

(See rules 1 (3), 3 and 6)

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Post</th>
<th>Number of posts</th>
<th>Scale of the Total Pay</th>
<th>Scale of the pay for the member recruited on or after 17.07.2020</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>Permanent</td>
<td>Temporary</td>
<td></td>
</tr>
<tr>
<td>1</td>
<td>Junior Scale Stenographer</td>
<td>12</td>
<td>0</td>
<td>10300-34800+3600 29200/- (Level-5)</td>
</tr>
<tr>
<td>2</td>
<td>Steno Typist</td>
<td>15</td>
<td>0</td>
<td>10300-34800+3200 21700/- (Level-5)</td>
</tr>
<tr>
<td>3</td>
<td>Clerk (a)</td>
<td>48</td>
<td>0</td>
<td>10300-34800+3200 19900/- (Level-5)</td>
</tr>
<tr>
<td></td>
<td>Clerk (b) (Legal)</td>
<td>03</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>Clerk (c) (Accounts)</td>
<td>06</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>Clerk (d) (I.T.)</td>
<td>06</td>
<td></td>
<td></td>
</tr>
<tr>
<td>4</td>
<td>Librarian</td>
<td>01</td>
<td>0</td>
<td>N.A                25500/-</td>
</tr>
</tbody>
</table>
### APPENDIX 'B'

*(See rule 5)*

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Post</th>
<th>Percentage of appointment by</th>
<th>Qualification and experience for appointment by</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>Direct Promotion</td>
<td>Direct appointment</td>
</tr>
<tr>
<td></td>
<td></td>
<td>Prevention</td>
<td>Promotion</td>
</tr>
<tr>
<td>1</td>
<td>Junior Scale Stenographer</td>
<td>Twenty-five percent</td>
<td>Seventy-five percent As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time. From amongst the steno typists who have an experience of working as such for a minimum period of three years and who qualify a test in English and Punjabi Stenography conducted by the Commissioner at the speed to be specified by the Government from time to time.</td>
</tr>
<tr>
<td>2</td>
<td>Steno Typist</td>
<td>Hundred percent</td>
<td>- As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time. ----</td>
</tr>
<tr>
<td>3 (a)</td>
<td>Clerk</td>
<td>Eighty-five percent</td>
<td>Fifteen percent As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time. i. From amongst the employees of Group-C i.e. Restorer and telephone operator (whose pay scale is less than the pay</td>
</tr>
</tbody>
</table>
scale of clerk) having an experience of working as such for a minimum period of five years or Group-D employees (i.e. Jamadar, Record-Lifter, Chowkidar, Chowkidar-cum-Mali, Mali, Peon, Daftir, Sweeper, Chowkidar-cum-Sweeper, Electrician, and Photostate Machine Operator) having an experience of working as such for a minimum period of five years and minimum educational qualification of matriculation with Punjabi subject.

ii. Qualifies a typing test in English and Punjabi language on computer to be conducted by the competent authority or Department of
information Technology at a speed of thirty words per minute.

iii. The probation shall be cleared only when, he possesses a course of at least one hundred and twenty hours with hands on experience in the use of personal computer or Information Technology in Office Productivity applications or Desktop publishing applications from Government recognised institution or a reputed institution, which is ISO 9001 Certified.

(b) Clerk (Legal) Hundred percent

-  
i. Should be a Law Graduate from a recognized University or Institution;

ii. Qualifies a competitive test to be held by the recruiting authority; and

iii. Qualifies a test in Punjabi and English typing to be held by
the recruiting authority at the speed of thirty words per minute or at such speed as may be specified by the Punjab Government from time to time and other conditions applicable as per the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.

<table>
<thead>
<tr>
<th>(c) Clerk (Accounts)</th>
<th>Hundred percent</th>
<th>-</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>i. Should be a Graduate in commerce from a recognized University or Institution;</td>
</tr>
<tr>
<td></td>
<td></td>
<td>ii. Qualifies a competitive test to be held by the recruiting authority; and</td>
</tr>
<tr>
<td></td>
<td></td>
<td>iii. Qualifies a test in Punjabi and English typing to be held by the recruiting authority at the speed of thirty words per minute or at such speed as may be specified by the Punjab Government from time to time and other conditions applicable as per the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.</td>
</tr>
</tbody>
</table>
| (d) Clerk(I.T.) | Hundred percent | (i) Should be a Graduate in Computer Application/ information Technology/ Computer Science/ Computer Engineering/ Computer Technology from a recognized University or Institution; 
(ii) Qualifies a competitive test to be held by the recruiting authority; and 
(iii) Qualifies a test in Punjabi and English typing to be held by the recruiting authority at the speed of thirty words per minute or at such speed as may be specified by the Punjab Government from time to time and other conditions applicable as per the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time. | Conditions of Service) Rules, 1994, as amended from time to time. |
| Librarian | 100 percent | Should Possess a degree in Library Science from a recognized University or Institution. | ----- |
### APPENDIX 'C'
(See rule 8)

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of Post</th>
<th>Nature of Penalty or @ Order</th>
<th>Authority empowered to impose penalty or pass order</th>
<th>Appellate Authority</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Junior Scale Stenographer</td>
<td>Major/Minor</td>
<td>Taxation Commissioner</td>
<td>Secretary-In-Charge</td>
</tr>
<tr>
<td>2</td>
<td>Steno Typist</td>
<td>Major/Minor</td>
<td>Taxation Commissioner</td>
<td>Secretary-In-Charge</td>
</tr>
<tr>
<td>3</td>
<td>Clerk, Clerk (Legal), Clerk (Accounts) and Clerk (I.T.)</td>
<td>Major/Minor</td>
<td>Taxation Commissioner</td>
<td>Secretary-In-Charge</td>
</tr>
<tr>
<td>4</td>
<td>Librarian</td>
<td>Major/Minor</td>
<td>Taxation Commissioner</td>
<td>Secretary-In-Charge</td>
</tr>
</tbody>
</table>

* In term of the Rule 5 of Punishment and Appeal Rules, 1970
and In term of the Rule 15 of Punishment and Appeal Rules, 1970
GOVERNMENT OF PUNJAB
DEPARTMENT OF PERSONNEL
(Personnel Policies I-Branch)

No. G.S.R.33/Const./Art.309/94.- In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and all other powers enabling in this behalf, the Governor of Punjab is pleased to make the following rules regulating the recruitment and general and common conditions of service of persons appointed to Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab, namely: -

1. Short title, commencement and application.-(1) These rules may be called the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.
   (2) They shall come into force at once.
   (3) They shall apply to all the posts in Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab.

2. Definition.- In these rules, unless the context otherwise requires -
   (a) "appointing authority" means an appointing authority specified as such in the Service Rules made under article 309 of the Constitution of India in respect of any service or Post in connection with the affairs of the State of Punjab;
   (b) "Board" means the Subordinate Service Selection Board, Punjab or any other authority constituted to perform its functions;
   (c) "Commissioner" means the Punjab Public Service Commission;
   (d) "direct appointment" means an appointment made otherwise than by promotion or by transfer of a person already in the service of Government of India or of a State Government;
   (e) "Government" means the Government of the State of Punjab in the Department of Personnel and Administrative Reforms;
   (f) "recognised university or institution" means, -
      (i) any university or institution incorporated by law in any of the State of India; or
(ii) any other university or institution, which is declared by the Government to be recognised university or institution for the purposes of these rules;

(g) "Service" means any Group 'A' Service, Group 'B' Service and Group "C" Service constituted in connection with the affairs of the state of Punjab as per scales given in the Appendix.

(h) "Service Rules" means the service rules made under article 309 of the Constitution of India regulating the recruitment and conditions of service of persons appointed to any service or post in connection with the affairs of the State of Punjab; and

(i) (i) "War hero" means a defence services personnel, or a para-military forces personnel, who is bona fide resident of Punjab State and has been killed or discharged from service on account of disability suffered by him on or after 1st January, 1999, while fighting in a war declared so by Government of India, in operations in Kargil or any other sector in J and K in the on going conflict with Pakistan or in any other operations which may be notified by the State Government to have been undertaken for preserving the unity and integrity of the Country; or

(ii) a defence service personnel or a para-military forces personnel who was a bona fide resident of Punjab State and was posthumously decorated with Parmvir Chakra, Mahavir Chakra or Vir Chakra;

provided that,-

(a) In exceptional instances, the cases of such War Heroes may also be covered, with the prior approval of the Department of Personnel who though not bona fide residents of Punjab State are yet closely connected to the State of Punjab;

(b) In the case of War Heroes, falling in the category (ii) above, the benefits to be given by the State Government will be restricted only to first generation dependent members/next of the kin.

Note.- The Government reserves the right to include any other category of Awardees for the purpose of providing employment to the category of War Heroes, as may be notified.

3. **Nationality, domicile and character of person appointed to the Service.** (1) No person shall be appointed to the Service unless he is, -

(a) a Citizen of India; or

(b) a Citizen of Nepal; or

(c) a Subject of Bhutan; or
(d) a Tibetan refugee who came over to India before the 1st day of January, 1962 with the intention of permanently settling in India; or

(e) a person of India origin who has migrated from Pakistan, Burma, Sri Lanka and East African Countries of Kenya, Uganda and United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India;

Provided that a person belonging to any of the categories (b), (c), (d) and (e) shall be a person in whose favour a certificate of eligibility has been given by the Government of Punjab in the Department of Home Affairs and Justice.

(2) A person in whose case a certificate of eligibility is necessary may be admitted to an examination or interview conducted by the Commission or the Board, as the case may be, on his furnishing proof that he has applied for the certificate but he shall not be appointed to the service unless the necessary certificate is given to him by the Government of Punjab in the Department of Home Affairs and Justice.

(3) No person shall be recruited to the service by direct appointment, unless he produced,-

(a) a certificate of character from the principal academic officer of the university, college, school or institution last attended, if any, and similar certificate from two responsible persons not being his relatives, who are well acquainted with him in his private life and are unconnected with his university, college, school or institution; and

(b) An affidavit to the effect that he was never convicted for any criminal offence involving moral turpitude and that he was never dismissed or removed from service or any State Government or of Government of India, or of any Public Sector Undertaking.

4. Disqualification.- No person : -

(a) who has entered into or contracted a marriage with a person having spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person shall be eligible for appointment to the Service:

Provided that the Government, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Age.- (1) No person shall be recruited to the Service by direct appointment, if he is less than eighteen years or is more than thirty years of age in the case of non-technical posts and
thirty-five years in the case of technical posts on the 1st day of January of the year immediately preceding the last date fixed for submission of applications by the Commission or the Board, as the case may be, or unless he is within such range of minimum and maximum age limits as may be specifically fixed by the Government from time to time:

Provided that where different lower and upper age limits have been specifically prescribed for posts in the Service Rules, these limits shall be made applicable for appointment to such posts:

Provided further that the upper age limit may be relaxed up to forty-five years in the case of persons already in the employment of the Punjab Government or any Board, Corporation, Commission or Authority under it, other State Government or the Government of India.

Provided further that in the case of candidates belonging to Scheduled Castes and other Backward Classes, the upper age limit shall be such as may be fixed by the Government from time to time.

(2) In the case of ex-servicemen, the upper age limit shall be as has been prescribed in the Punjab Recruitment of Ex-servicemen Rules, 1982, as amended from time to time.

(3) In the case of appointment on compassionate grounds on priority basis, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

(4) In the case of appointment of a War-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

5A. **Increase in upper age limit.** Notwithstanding anything contained in rule 5, on and with effect from the commencement of the Punjab Civil Services (General and Common Conditions of Service) Amendment Rules, 2010, where in any other Service rules, or in Government instructions, the upper age limit for appointment to any service or for any category or persons, if different from thirty-five years, it shall be deemed to have been increased by two years.

6. **Qualification.** Subject to the provisions of these rules, the number and character of posts, method of recruitment and educational qualifications and experience for appointment to a post or posts in a Service and the departmental examination if any, shall be such as may be specified in the Service Rules made for that Service:

Provided that where appointment of Group 'A' or Group 'B' non-technical post is offered to a war-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualification
to be possessed by such person shall be graduation from a recognised university. Such person who is offered Group 'A' or Group 'B' or Group 'C' nontechnical post, shall not, however, be required to possess experience of technical or nontechnical post at the time of his initial appointment.

7. **Probation.** (1) A person appointed to any post in the service shall remain on probation for a period of two years, if recruited by direct appointment and one year if appointed otherwise:

Provide that -

(a) any period, after such appointment, spent on deputation on a corresponding or a higher post shall count towards the period of probation;

(b) in any case of an appointment by transfer, any period of work on an equivalent or higher rank, prior to appointment to the Service, may in the discretion of the appointing authority, be allowed to count towards the period of probation;

(c) any period of officiating appointment to the Service at the end of period of probation, shall be counted towards the period of probation.

(d) any kind of leave not exceeding six months, during or at the end of period of probation, shall be counted towards the period of probation.

(2) If, in the opinion of the appointing authority, the work or conduct of a person during the period of probation is not satisfactory or he has failed to pass the departmental examination, if any, prescribed in Service Rules within a period not exceeding two and a half years from the date of appointment, it may, -

(a) if such person is recruited by direct appointment dispense with his service, or revert him to a post on which he held lien prior to his appointment to the Service by direct appointment; and

(b) if such person is appointed otherwise -

(i) revert him to his former post; or

(ii) deal with him in such other manner as the terms and conditions of the previous appointment permit.

(3) On the completion of the period of probation of a person, the appointing authority may-

(a) if his work and conduct has in its opinion been satisfactory -

(i) confirm such person, from the date of his appointment or from the date he completes his period of probation satisfactorily, if he is not already confirmed; or

(ii) declare that he has completed his probation satisfactorily, if he is already confirmed; or

(b) if his work or conduct has not been in its opinion, satisfactory or if he has failed
to pass the departmental examination, if any, specified in the Service Rules-

(i) dispense with his services, if appointed by direct appointment or if appointed otherwise revert him to his former post, or deal with him in such other manner as the terms and conditions of his previous appointment may permit;

(ii) extend his period of probation and thereafter pass such order as it could have passed on the expiry of the period of probation as specified in sub-rule (1):

Provided that the total period of probation including extension, if any, shall not exceed four years, if recruited by direct appointment and three years if appointed otherwise.

8. Seniority.- The seniority inter se of persons appointed to posts in each cadre of a Service shall be determined by the length of continuous service on such post in that cadre of the Service.

Provided that in the case of persons recruited by direct appointment who join within the period specified in the order of appointment or within such period as may be extended from time to time by the appointing authority subject to a maximum of four months from the date of order of appointment the order of merit determined by the Commission or the Board, as the case may be, shall not be disturbed:

Provided further that in case a person is permitted to join the post after the expiry of the said period of four months in consultation with the Commission or the Board, as the case may be, his seniority shall be determined from the date he joins the post:

Provided further that in case any person of the next selection has joined a post in the cadre of the concerned Service before the person referred to in the preceding proviso joins, the person so referred shall be placed below all the persons of the next selection who join within the time specified in the first proviso:

(a) a person appointed by direct appointment shall be senior to a person appointed otherwise;

(b) a person appointed by promotion shall be senior to a person appointed by transfer;

(c) in the case of persons appointed by promotion or transfer, the seniority shall be determined according to the seniority of such persons in the appointments from which they were promoted or transferred; and

(d) in the case of persons appointed by transfer from different cadres their seniority shall be determined according to pay, preference being given to a persons who was drawing a higher rate of pay in his previous appointment; and if the rate of pay drawn are also the same, then by their length of service in these appointments
and if the length of service is also the same, an older person shall be senior to a younger person.

Provided further that in the case of persons recruited by direct appointment in the same cadre obtaining equal marks during same selection process, their inter-se-seniority shall be determined on the basis of their age. This is, an older person shall be senior shall be senior to the younger person.

Note.- Seniority of persons appointed on purely provisional basis or on ad hoc basis shall be determined as and when they are regularly appointed keeping in view the dates of such regular appointment.

9. Liability of members of Service to transfer.- A member of a Service may be transferred to any post whether included in any other service or not, on the same terms and conditions as specified in rule 3.17 of the Punjab Civil Service Rules, Volume-I, Part-I.

10. Liability to serve.- A member of Service shall be liable to serve at any place, whether within or out of the State of Punjab, on being ordered so to do by the appointing authority.

11. Leave, Pension and other matters.- In respect of pay, leave, pension and all other matters not expressly provided for in these rules, a member of Service shall be governed by such rules and regulations as may have been or may hereafter be adopted or made by the competent authority.

12. Discipline, penalties and appeals.- (1) In the matter of discipline, punishment and appeals, a member of Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970 as amended from time to time.

(2) The authority empowered to impose penalties specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 and the appellate authority thereunder in respect of the Government employee shall be such as may be specified in the Service Rules.

13. Liability for vaccination and re-vaccination.- Every member of a Service shall get himself vaccinated or re-vaccinated when Punjab Government so directs by a special or general order.

14. Oath of allegiance. - Every member of a Service unless he has already done so, shall be required to take oath of allegiance to India and to the Constitution of India as by law established.

14A. Minimum Educational and other Qualifications for appointment to the post of Senior Assistant by.-
Direct Appointment

No person shall be given direct appointment to the post of Senior Assistant under the Punjab Government, unless he-

(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and

(ii) Qualifies in the competitive test specified by the appointing authority from time to time;

and

(iii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer Information Technology Course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

(2) The person so appointed as Senior Assistant in terms of the Provisions of sub-rule (1), shall have, before his appointment, passed a test in English and Punjabi respectively, typewriting on Computer to be conducted by the Board or the Appointing Authority or the Department of Information Technology, as the case may be, at a speed of thirty words per minute:

Provided that where appointment of Group ‘B’ non-technical post is offered to a War Hero, who has been discharged from Defence Services or dependent member of his family under the instructions issued in this behalf by the Government, the educational qualifications to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as provided in sub-rule (2).

Promotion

From amongst the clerks, who have an experience of working as such for a minimum period of [four years].
15. **Minimum educational and other Qualifications.**— (1) (i) No person shall be given direct appointment to the post of Clerk under the Punjab Government unless he possesses the Bachelor’s Degree from a recognized University or Institution; and

(ii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India;

(2) The person so appointed as Clerk in terms of sub-rule (1) shall have to qualify a test in Punjabi typewriting to be conducted by the Board or by the appointing authority at the speed of thirty words per minute within a period of one year from the date of his appointment.

Provided that where appointment of Group ‘C’ non-technical post is offered to a War Hero, who has been discharged from Defence Services or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualifications to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as specified in sub-rule (2).

15A. **Minimum Educational and other Qualifications for appointment to the post of Senior Scale Stenographer by.–**

<table>
<thead>
<tr>
<th>Direct Appointment</th>
<th>Promotion</th>
</tr>
</thead>
<tbody>
<tr>
<td>No person shall be given direct appointment to the post of Senior Scale Stenographer under the Punjab Government unless he-</td>
<td>(i) From amongst the Junior Scale Stenographers, who have an experience of working as such for a minimum period of one year:</td>
</tr>
<tr>
<td>(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and</td>
<td>Provided that if the Junior Scale Stenographer is not available then from amongst the Steno-typists, who have an experience of working as such for a minimum period of [four years]; and</td>
</tr>
<tr>
<td>(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:-</td>
<td></td>
</tr>
</tbody>
</table>
(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and
(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.

(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:-
(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and
(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.

(iii) The candidates committing not more than 4% mistakes in aggregate and only if he/she qualifies the stenography test in both the languages shall be considered to have qualified the test for appointment as Senior Scale Stenographer.

(iv) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity application or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer Information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.
16. Minimum educational and other qualifications for appointment to the post of Steno-typist Grade-II or Junior Scale Stenographer Grade-II. - No person shall be appointed by direct appointment to a post of a Steno-typist Grade-II, or a Junior Scale Stenographer Grade-II under the Punjab Government, unless he -

(a) is Matriculate in Second Division or has passed Senior Secondary Part-II examination from a recognised university or institution; and

(b) qualifies a test in Punjabi Stenography to be held by the Board or by the appointing authority at a speed to be specified by the Government from time to time.

(c) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer information Technology Course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

17. Knowledge of Punjabi Language.- No person shall be appointed to any post in any service by direct appointment unless he has passed Matriculation examination with Punjabi as one of the compulsory or elective subjects or any other equivalent examination in Punjabi language, which may be specified by the Government from time to time:

Provided that where a person is appointed on compassionate grounds on priority basis under the instructions issued in this behalf by the Government from time to time, the person so appointed shall have to pass an examination of Punjabi Language equivalent to Matriculation standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of six months from the date of his appointment:

Provided further that where educational qualifications for a post in any service are lower than the Matriculation standard, then the person so appointed shall have to pass an examination of Punjabi Language equivalent to Middle standard:

Provided further that where a War Hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or
dependent member of his family, is appointed under the instructions issued in this behalf by the Government, the person so appointed will not be required to possess aforesaid knowledge of Punjabi Language:

Provided further that where a ward of Defence Service Personnel, who is a bona fide resident of Punjab State, is appointed by direct appointment, he shall have to pass an examination of Punjabi Language equivalent to matriculation Standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of two years from the date of his appointment.

18. **Promotion to Group 'A' and Group 'B' Services.**

(1) (a) For promotion to the post as Head of Department would be decided strictly on the basis of merit-cum-seniority as per the instructions issued by the Government from time to time. The minimum benchmark for promotion for such post would be 'Very Good'. The officer who is graded as 'Outstanding' would supersede the officer grades as 'Very Good'.

(b) For promotion to post falling in Group 'A' other than Head of Department, the minimum benchmark will be 'Very Good' as per instructions issued by the Government from time to time. There shall be no supersession on the basis of merit.

(c) For promotion to post falling in Group 'B', the minimum benchmark will be 'Good' and there shall be no supersession on the basis of merit.

(2) **Debarring for consideration for promotion of a Government Employee who refuses to accept promotion.**- In the event of refusal to accept promotion by a member of a service, he shall be debarred by the appointing authority from consideration for promotion for all the consecutive chances which may occur in future within a period of two years from the date of such refusal to accept promotion:

Provided that in case where the appointing authority is satisfied that a member of a service has refused to accept promotion under the circumstances beyond his control, it may exempt such a member for reasons to be recorded, therefore in writing from the operation of this rule.

19. **Power to relax.**- Where the Government is of the opinion that it is necessary to expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category or persons:

Provided that the provisions relating to educational qualifications and experience, if any shall not be relaxed.
20. **Over riding effect.**- The provisions of these rules shall have effect notwithstanding anything contrary contained in any rules for the time being in force for regulating the recruitment and conditions of service for appointment to public service and posts in connection with the affairs of the State.

21. **Interpretation.**- If any, question arises as to the interpretation of these rules, the Government shall decide the same.

**A. VENU PRASAD,**
Additional Chief Secretary (Taxation) to Government of Punjab,
Department of Excise and Taxation.

2485/1-2022/Pb. Govt. Press, S.A.S. Nagar
PART III
GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
(Excise and Taxation-2 Branch)

NOTIFICATION
The 5th January, 2022

No. G.S.R. 4/Const./Art.309/2022.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling in this behalf, the Governor of Punjab is pleased to make the following rules to regulate the recruitment and conditions of Service of persons appointed to the Punjab Excise and Taxation Commissioner's Office (Head Office, Ministerial Staff), (Group-B) Service, namely:-

RULES

1. Short title, commencement and application.- (1) These rules may be called the Punjab Excise and Taxation Commissioner's Office (Head Office, Ministerial Staff) (Group-B) Service Rules, 2022.

   (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

   (3) They shall apply to all the posts, specified in the Appendix ‘A’.

2. Definitions.-In these rules, unless the context otherwise requires;

   (a) "Appendix" means an Appendices appended to these rules;

   (b) "Government" means the Government of the State of Punjab in the Department Excise and Taxation;

   (c) "Service" means the Punjab Excise and Taxation Commissioner's Office (Head Office, Ministerial Staff), (Group-B) Service.

3. Number and character of posts.- The Service shall comprise the posts specified in Appendix "A";

   Provided that nothing in these rules shall affect the inherent right of the Government to add or to reduce the number of such posts or to create new posts with different designation and scales of pay either permanently or temporarily.

4. Appointing Authority.- All appointments to the Service shall be made by the Government.

5. Method of appointment, qualifications and experience.- (1) All Appointments to the Service shall be made in the manner specified in Appendix ‘B’:
Provided that if, no suitable candidate is available for appointment to the Service by promotion and by direct appointment, the appointment to the Service shall be made by way of transfer of person holding an analogous post under the Government of Punjab or Government of India.

(2) No person shall be appointed to a post in the Service, unless he possesses the minimum qualifications and experience specified against that post in Appendix 'B'.

(3) Appointment to the Service by promotion shall be made on seniority-cum-merit basis but no person shall have any right to claim promotion on the basis of seniority alone.

6. **Pay of members of the Service.** - (1) The members of the Service shall be entitled to such scales of pay as may be authorised by the Department of Finance, Government of Punjab from time to time.

   (2) The scales of pay at present in force in respect of the members of the Service are given in Appendix 'A'

7. **Discipline, Punishment and Appeal.** - (1) In the matter of discipline, punishment and appeal, the member of a Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970 as amended from time to time.

   (2) The authority, empowered to impose penalties as mentioned in Rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules 1970 and the Appellate Authority there under in respect of the members of the Service, shall be specified in Appendix 'C'.

8. **Application of the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.** - (1) In respect of the matter which are not specifically provided in these rules, the members of the Service shall be governed by the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.

   (2) The Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, at present in force are contained in Appendix 'D'.

9. **Repeal and saving.** - The Punjab Excise and Taxation Commissioner's Office (State Service, Class III) Rules, 1954 in so far as they are applicable to the members of the Service are hereby repealed:

   Provided that any order issued or any action taken under the rules so repealed, shall be deemed to have been issued or taken under the corresponding provisions of these rules.

10. **Interpretation.** - If any question arises as to the interpretation to these rules, the Government of Punjab in consultation with the Department of Personnel shall decide the same.
APPENDIX- 'A'

[See rules 1 (3), 3 and 6]

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Post</th>
<th>Number of posts</th>
<th>Scale of the Pay for the member of the service recruited on or after 17.07.2020</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Superintendent Grade-II</td>
<td>11 0 11</td>
<td>10300-34800+4800 N.A</td>
</tr>
<tr>
<td>2</td>
<td>Personal Assistant</td>
<td>06 0 06</td>
<td>10300-34800+4800 N.A</td>
</tr>
<tr>
<td>3</td>
<td>Senior Assistant</td>
<td>47 0 47</td>
<td>10300-34800+4400 35400/- (Level-6)</td>
</tr>
<tr>
<td>4</td>
<td>Senior Scale Stenographer</td>
<td>13 0 13</td>
<td>10300-34800+4400 N.A</td>
</tr>
<tr>
<td>5</td>
<td>Legal Assistant</td>
<td>02 0 02</td>
<td>- 35400/- (Level-6)</td>
</tr>
</tbody>
</table>


APPENDIX 'B'

[See rule 5]

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Post</th>
<th>Percentage of appointment by</th>
<th>Qualification and experience for appointment by</th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td></td>
<td>Direct Appointment</td>
<td>Direct Promotion</td>
</tr>
<tr>
<td>1</td>
<td>Superintendent. Grade-II</td>
<td>Hundred percent</td>
<td>--- From amongst the Senior Assistants who have an experience of working as such for a minimum period of five years.</td>
</tr>
<tr>
<td>2</td>
<td>Personal Assistant</td>
<td>Hundred percent</td>
<td>--- From amongst the Senior Scale Stenographers who have an experience of working as such for a minimum period of four years.</td>
</tr>
<tr>
<td>3</td>
<td>Senior Assistant</td>
<td>Twenty Seven Percent</td>
<td>As specified in the 'Punjab Civil Services (General and Common Conditions of Service) Rules, 1994' as amended time to time. From amongst the clerks, clerk (Legal), clerk (Accounts), clerk (I.T.), Junior Assistants who have an experience of working as specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time.</td>
</tr>
<tr>
<td></td>
<td>Senior Scale Stenographer</td>
<td>Hundred Percent</td>
<td>As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time.</td>
</tr>
<tr>
<td>---</td>
<td>---------------------------</td>
<td>-----------------</td>
<td>---------------------------------------------------------------------------------------------------</td>
</tr>
<tr>
<td>4</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>5</td>
<td>Legal Assistant</td>
<td>Hundred percent</td>
<td>Should possess second class degree in law from a recognized University or Institution and should have practiced at the Bar for a minimum period of two years or should have an experience of working on a legal post for a minimum period of two years.</td>
</tr>
</tbody>
</table>
### APPENDIX 'C'
(See rule 7)

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of Post</th>
<th>Nature of Penalty or @ Order</th>
<th>Authority empowered to impose penalty or pass order</th>
<th>Appellate Authority</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Superintendent Grade-II</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
<td>Minister-In-Charge</td>
</tr>
<tr>
<td>2</td>
<td>Personal Assistant</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
<td>Minister-In-Charge</td>
</tr>
<tr>
<td>3</td>
<td>Senior Assistant</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
<td>Minister-In-Charge</td>
</tr>
<tr>
<td>4</td>
<td>Senior Scale Stenographer</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
<td>Minister-In-Charge</td>
</tr>
<tr>
<td>5</td>
<td>Legal Assistant</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
<td>Minister-In-Charge</td>
</tr>
</tbody>
</table>

* In term of the Rules of 5 of Punishment and Appeal Rules, 1970
and In term of the Rules of 15 of Punishment and Appeal Rules, 1970
GOVERNMENT OF PUNJAB
DEPARTMENT OF PERSONNEL
(Personnel Policies I-Branch)

No. G.S.R.33/Const./Art.309/94.- In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and all other powers enabling in this behalf, the Governor of Punjab is pleased to make the following rules regulating the recruitment and general and common conditions of service of persons appointed to Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab, namely: -

1. Short title, commencement and application.-(1) These rules may be called the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.
(2) They shall come into force at once.
(3) They shall apply to all the posts in Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab.

2. Definition.- In these rules, unless the context otherwise requires -
(a) "appointing authority" means an appointing authority specified as such in the Service Rules made under article 309 of the Constitution of India in respect of any service or Post in connection with the affairs of the State of Punjab;
(b) "Board" means the Subordinate Service Selection Board, Punjab or any other authority constituted to perform its functions;
(c) "Commissioner" means the Punjab Public Service Commission;
(d) "direct appointment" means an appointment made otherwise than by promotion or by transfer of a person already in the service of Government of India or of a State Government;
(e) "Government" means the Government of the State of Punjab in the Department of Personnel and Administrative Reforms;
(f) "recognised university or institution" means, -
   (i) any university or institution incorporated by law in any of the State of India; or
(ii) any other university or institution, which is declared by the Government to be recognised university or institution for the purposes of these rules;

(g) "Service" means any Group 'A' Service, Group 'B' Service and Group "C" Service constituted in connection with the affairs of the state of Punjab as per scales given in the Appendix.

(h) "Service Rules" means the service rules made under article 309 of the Constitution of India regulating the recruitment and conditions of service of persons appointed to any service or post in connection with the affairs of the State of Punjab; and

(i) (i) "War hero" means a defence services personnel, or a para-military forces personnel, who is bona fide resident of Punjab State and has been killed or discharged from service on account of disability suffered by him on or after 1st January, 1999, while fighting in a war declared so by Government of India, in operations in Kargil or any other sector in J and K in the on going conflict with Pakistan or in any other operations which may be notified by the State Government to have been undertaken for preserving the unity and integrity of the Country; or

(ii) a defence service personnel or a para-military forces personnel who was a bona fide resident of Punjab State and was posthumously decorated with Parmvir Chakra, Mahavir Chakra or Vir Chakra;

provided that,-

(a) In exceptional instances, the cases of such War Heroes may also be covered, with the prior approval of the Department of Personnel who though not bona fide residents of Punjab State are yet closely connected to the State of Punjab;

(b) In the case of War Heroes, falling in the category (ii) above, the benefits to be given by the State Government will be restricted only to first generation dependent members/next of the kin.

Note.- The Government reserves the right to include any other category of Awardees for the purpose of providing employment to the category of War Heroes, as may be notified.

3. Nationality, domicile and character of person appointed to the Service.- (1) No person shall be appointed to the Service unless he is, -

(a) a Citizen of India; or

(b) a Citizen of Nepal; or

(c) a Subject of Bhutan; or

(d) a Tibetan refugee who came over to India before the 1st day of January, 1962
with the intention of permanently settling in India; or

(e) a person of India origin who has migrated from Pakistan, Burma, Sri Lanka and East African Countries of Kenya, Uganda and United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India;

Provided that a person belonging to any of the categories (b), (c), (d) and (e) shall be person in whose favour a certificate of eligibility has been given by the Government of Punjab in the Department of Home Affairs and Justice.

(2) A person in whose case a certificate of eligibility is necessary may be admitted to an examination or interview conducted by the Commission or the Board, as the case may be, on his furnishing proof that he has applied for the certificate but he shall not be appointed to the service unless the necessary certificate is given to him by the Government of Punjab in the Department of Home Affairs and Justice.

(3) No person shall be recruited to the service by direct appointment, unless he produced,-

(a) a certificate of character from the principal academic officer of the university, college, school or institution last attended, if any, and similar certificate from two responsible persons not being his relatives, who are well acquainted with him in his private life and are unconnected with his university, college, school or institution; and

(b) An affidavit to the effect that he was never convicted for any criminal offence involving moral turpitude and that he was never dismissed or removed from service or any State Government or of Government of India, or of any Public Sector Undertaking.

4. Disqualification.- No person:

(a) who has entered into or contracted a marriage with a person having spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person shall be eligible for appointment to the Service:

Provided that the Government, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Age.- (1) No person shall be recruited to the Service by direct appointment, if he is less than eighteen years or is more than thirty years of age in the case of non-technical posts and thirty-five years in the case of technical posts on the 1st day of January of the year immediately
preceding the last date fixed for submission of applications by the Commission or the Board, as the case may be, or unless he is within such range of minimum and maximum age limits as may be specifically fixed by the Government from time to time:

Provided that where different lower and upper age limits have been specifically prescribed for posts in the Service Rules, these limits shall be made applicable for appointment to such posts:

Provided further that the upper age limit may be relaxed upto forty-five years in the case of persons already in the employment of the Punjab Government or any Board, Corporation, Commission or Authority under it, other State Government or the Government of India.

Provided further that in the case of candidates belonging to Scheduled Castes and other Backward Classes, the upper age limit shall be such as may be fixed by the Government from time to time.

(2) In the case of ex-servicemen, the upper age limit shall be as has been prescribed in the Punjab Recruitment of Ex-servicemen Rules, 1982, as amended from time to time.

(3) In the case of appointment on compassionate grounds on priority basis, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

(4) In the case of appointment of a War-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

5A. **Increase in upper age limit.**- Notwithstanding anything contained in rule 5, on and with effect from the commencement of the Punjab Civil Services (General and Common Conditions of Service) Amendment Rules, 2010, where in any other Service rules, or in Government instructions, the upper age limit for appointment to any service or for any category or persons, if different from thirty-five years, it shall be deemed to have been increased by two years.

6. **Qualification.**- Subject to the provisions of these rules, the number and character of posts, method of recruitment and educational qualifications and experience for appointment to a post or posts in a Service and the departmental examination if any, shall be such as may be specified in the Service Rules made for that Service:

   Provided that where appointment of Group 'A' or Group 'B' non-technical post is offered to a war-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualification to be possessed by such person shall be graduation from a recognised university. Such person
who is offered Group 'A' or Group 'B' or Group 'C' nontechnical post, shall not, however, be required to possess experience of technical or nontechnical post at the time of his initial appointment.

7. **Probation.**—(1) A person appointed to any post in the service shall remain on probation for a period of two years, if recruited by direct appointment and one year if appointed otherwise:

Provide that —

(a) any period, after such appointment, spent on deputation on a corresponding or a higher post shall count towards the period of probation;

(b) in any case of an appointment by transfer, any period of work on an equivalent or higher rank, prior to appointment to the Service, may in the discretion of the appointing authority, be allowed to count towards the period of probation;

(c) any period of officiating appointment to the Service at the end of period of probation, shall be counted towards the period of probation.

(d) any kind of leave not exceeding six months, during or at the end of period of probation, shall be counted towards the period of probation.

(2) If, in the opinion of the appointing authority, the work or conduct of a person during the period of probation is not satisfactory or he has failed to pass the departmental examination, if any, prescribed in Service Rules within a period not exceeding two and a half years from the date of appointment, it may, -

(a) if such person is recruited by direct appointment dispense with his service, or revert him to a post on which he held lien prior to his appointment to the Service by direct appointment; and

(b) if such person is appointed otherwise -

(i) revert him to his former post; or

(ii) deal with him in such other manner as the terms and conditions of the previous appointment permit.

(3) On the completion of the period of probation of a person, the appointing authority may—

(a) if his work and conduct has in its opinion been satisfactory -

(i) confirm such person, from the date of his appointment or from the date he completes his period of probation satisfactorily, if he is not already confirmed; or

(ii) declare that he has completed his probation satisfactorily, if he is already confirmed; or

(b) if his work or conduct has not been in its opinion, satisfactory or if he has failed
to pass the departmental examination, if any, specified in the Service Rules—

(i) dispense with his services, if appointed by direct appointment or if appointed otherwise revert him to his former post, or deal with him in such other manner as the terms and conditions of his previous appointment may permit;

(ii) extend his period of probation and thereafter pass such order as it could have passed on the expiry of the period of probation as specified in sub-rule (1):

Provided that the total period of probation including extension, if any, shall not exceed four years, if recruited by direct appointment and three years if appointed otherwise.

8. **Seniority.**—The seniority inter se of persons appointed to posts in each cadre of a Service shall be determined by the length of continuous service on such post in that cadre of the Service.

Provided that in the case of persons recruited by direct appointment who join within the period specified in the order of appointment or within such period as may be extended from time to time by the appointing authority subject to a maximum of four months from the date of order of appointment the order of merit determined by the Commission or the Board, as the case may be, shall not be disturbed:

Provided further that in case a person is permitted to join the post after the expiry of the said period of four months in consultation with the Commission or the Board, as the case may be, his seniority shall be determined from the date he joins the post:

Provided further that in case any person of the next selection has joined a post in the cadre of the concerned Service before the person referred to in the preceding proviso joins, the person so referred shall be placed below all the persons of the next selection who join within the time specified in the first proviso:

(a) a person appointed by direct appointment shall be senior to a person appointed otherwise;

(b) a person appointed by promotion shall be senior to a person appointed by transfer;

(c) in the case of persons appointed by promotion or transfer, the seniority shall be determined according to the seniority of such persons in the appointments from which they were promoted or transferred; and

(d) in the case of persons appointed by transfer from different cadres their seniority shall be determined according to pay, preference being given to a persons who was drawing a higher rate of pay in his previous appointment; and if the rate of pay drawn are also the same, then by their length of service in these appointments and if the length of service is also the same, an older person shall be senior to a younger person.
Provided further that in the case of persons recruited by direct appointment in the same cadre obtaining equal marks during same selection process, their inter-se-seniority shall be determined on the basis of their age. This is, an older person shall be senior shall be senior to the younger person.

Note.- Seniority of persons appointed on purely provisional basis or on ad hoc basis shall be determined as and when they are regularly appointed keeping in view the dates of such regular appointment.

9. Liability of members of Service to transfer.- A member of a Service may be transferred to any post whether included in any other service or not, on the same terms and conditions as specified in rule 3.17 of the Punjab Civil Service Rules, Volume-I, Part-I.

10. Liability to serve.- A member of Service shall be liable to serve at any place, whether within or out of the State of Punjab, on being ordered so to do by the appointing authority.

11. Leave, Pension and other matters.- In respect of pay, leave, pension and all other matters not expressly provided for in these rules, a member of Service shall be governed by such rules and regulations as may have been or may hereafter be adopted or made by the competent authority.

12. Discipline, penalties and appeals.- (1) In the matter of discipline, punishment and appeals, a member of Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970 as amended from time to time.

(2) The authority empowered to impose penalties specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 and the appellate authority thereunder in respect of the Government employee shall be such as may be specified in the Service Rules.

13. Liability for vaccination and re-vaccination.- Every member of a Service shall get himself vaccinated or re-vaccinated when Punjab Government so directs by a special or general order.

14. Oath of allegiance. - Every member of a Service unless he has already done so, shall be required to take oath of allegiance to India and to the Constitution of India as by law established.
### 14A. Minimum Educational and other Qualifications for appointment to the post of Senior Assistant by-

<table>
<thead>
<tr>
<th>Direct Appointment</th>
<th>Promotion</th>
</tr>
</thead>
<tbody>
<tr>
<td>No person shall be given direct appointment to the post of Senior Assistant under the Punjab Government, unless he-</td>
<td>From amongst the clerks, who have an experience of working as such for a minimum period of [four years].</td>
</tr>
</tbody>
</table>

(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and  
(ii) Qualifies in the competitive test specified by the appointing authority from time to time;  

and  
(iii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.  

OR  
Possesses a Computer Information Technology Course equivalent to 'O' level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

(2) The person so appointed as Senior Assistant in terms of the Provisions of sub-rule (1), shall have, before his appointment, passed a test in English and Punjabi respectively, typewriting on Computer to be conducted by the Board or the Appointing Authority or the Department of Information Technology, as the case may be, at a speed of thirty words per minute:
Provided that where appointment of Group ‘B’ non-technical post is offered to a War Hero, who has been discharged from Defence Services or dependent member of his family under the instructions issued in this behalf by the Government, the educational qualifications to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as provided in sub-rule (2).

15. Minimum educational and other Qualifications.- (1) (i) No person shall be given direct appointment to the post of Clerk under the Punjab Government unless he possesses the Bachelor’s Degree from a recognized University or Institution; and

   (ii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

   OR

   Possesses a Computer information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India;

(2) The person so appointed as Clerk in terms of sub-rule (1) shall have to qualify a test in Punjabi typewriting to be conducted by the Board or by the appointing authority at the speed of thirty words per minute within a period of one year from the date of his appointment.

Provided that where appointment of Group ‘C’ non-technical post is offered to a War Hero, who has been discharged from Defence Services or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualifications to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as specified in sub-rule (2).
15A. Minimum Educational and other Qualifications for appointment to the post of Senior Scale Stenographer by.–

<table>
<thead>
<tr>
<th>Direct Appointment</th>
<th>Promotion</th>
</tr>
</thead>
<tbody>
<tr>
<td>No person shall be given direct appointment to the post of Senior Scale Stenographer under the Punjab Government unless he-</td>
<td>(i) From amongst the Junior Scale Stenographers, who have an experience of working as such for a minimum period of one year:</td>
</tr>
<tr>
<td>(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and</td>
<td>Provided that if the Junior Scale Stenographer is not available then from amongst the Steno-typists, who have an experience of working as such for a minimum period of [four years]; and</td>
</tr>
<tr>
<td>(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:–</td>
<td>(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:–</td>
</tr>
<tr>
<td>(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and</td>
<td>(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and</td>
</tr>
<tr>
<td>(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.</td>
<td>(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.</td>
</tr>
<tr>
<td>(iii) The candidates committing not more than 4% mistakes in aggregate and only if he/she qualifies the stenography test in both the languages shall be considered to have qualified the test for appointment as</td>
<td>(iii) The candidates committing not more than 4% mistakes in aggregate and only if he/she qualifies the stenography test in both the languages shall be considered to</td>
</tr>
</tbody>
</table>

...
Senior Scale Stenographer”.

(iv) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity application or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer Information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

16. Minimum educational and other qualifications for appointment to the post of Steno-typist Grade-II or Junior Scale Stenographer Grade-II. - No person shall be appointed by direct appointment to a post of a Steno-typist Grade-II, or a Junior Scale Stenographer Grade-II under the Punjab Government, unless he -

(a) is Matriculate in Second Division or has passed Senior Secondary Part-II examination from a recognised university or institution; and

(b) qualifies a test in Punjabi Stenography to be held by the Board or by the appointing authority at a speed to be specified by the Government from time to time.

(c) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer information Technology Course equivalent to ‘O’ level
17. Knowledge of Punjabi Language.- No person shall be appointed to any post in any service by direct appointment unless he has passed Matriculation examination with Punjabi as one of the compulsory or elective subjects or any other equivalent examination in Punjabi language, which may be specified by the Government from time to time:

Provided that where a person is appointed on compassionate grounds on priority basis under the instructions issued in this behalf by the Government from time to time, the person so appointed shall have to pass an examination of Punjabi Language equivalent to Matriculation standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of six months from the date of his appointment:

Provided further that where educational qualifications for a post in any service are lower than the Matriculation standard, then the person so appointed shall have to pass an examination of Punjabi Language equivalent to Middle standard:

Provided further that where a War Hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, is appointed under the instructions issued in this behalf by the Government, the person so appointed will not be required to possess aforesaid knowledge of Punjabi Language:

Provided further that where a ward of Defence Service Personnel, who is a bona fide resident of Punjab State, is appointed by direct appointment, he shall have to pass an examination of Punjabi Language equivalent to matriculation Standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of two years from the date of his appointment.

18. Promotion to Group 'A' and Group 'B' Services.- (1) (a) For promotion to the post as Head of Department would be decided strictly on the basis of merit-cum-seniority as per the instructions issued by the Government from time to time. The minimum benchmark for
promotion for such post would be 'Very Good'. The officer who is graded as 'Outstanding' would supersede the officer grades as 'Very Good'.

(b) For promotion to post falling in Group 'A' other than Head of Department, the minimum benchmark will be 'Very Good' as per instructions issued by the Government from time to time. There shall be no supersession on the basis of merit.

(c) For promotion to post falling in Group 'B', the minimum benchmark will be 'Good' and there shall be no supersession on the basis of merit.

(2) **Debarring for consideration for promotion of a Government Employee who refuses to accept promotion.**- In the event of refusal to accept promotion by a member of a service, he shall be debarred by the appointing authority from consideration for promotion for all the consecutive chances which may occur in future within a period of two years from the date of such refusal to accept promotion:

Provided that in case where the appointing authority is satisfied that a member of a service has refused to accept promotion under the circumstances beyond his control, it may exempt such a member for reasons to be recorded, therefore in writing from the operation of this rule.

19. **Power to relax.**- Where the Government is of the opinion that it is necessary to expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category or persons:

Provided that the provisions relating to educational qualifications and experience, if any shall not be relaxed.

20. **Over riding effect.**- The provisions of these rules shall have effect notwithstanding anything contrary contained in any rules for the time being in force for regulating the recruitment and conditions of service for appointment to public service and posts in connection with the affairs of the State.
21. **Interpretation.**- If any question arises as to the interpretation of these rules, the Government shall decide the same.

A. **VENU PRASAD,**
Additional Chief Secretary (Taxation)
to Government of Punjab,
Department of Excise and Taxation.

PART III
GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-2 BRANCH)

NOTIFICATION
The 5th January, 2022

No. G.S.R. 5/Const./Art.309/2022.- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling in this behalf, the Governor of Punjab is pleased to make the following rules to regulate the recruitment and the conditions of Service of the persons appointed to the Punjab Excise and Taxation Department (Subordinate Offices) (Group-B) Service, namely,-

RULES

1. Short title, commencement and application.- (1) These rules may be called the Punjab Excise and Taxation Department (Subordinate Offices) (Group-B) Service Rules, 2022.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

(3) They shall apply to all the posts specified in Appendix 'A'.

2. Definitions.-In these rules unless the context otherwise requires,-

(a) "Appendix" means appendices appended to these rules;

(b) "Commissioner" means the Taxation Commissioner, Punjab;

(c) "Government" means the Government of the State of Punjab in the Department of Excise and Taxation; and

(d) "Service" means the Punjab Excise and Taxation Department, (Subordinate Offices) (Group-B) Service.

3. Number and character of posts.-The Service shall comprise the posts specified in Appendix 'A':

Provided that nothing in these rules shall affect the inherent right of the Government to add or to reduce the number of such posts or to create new posts with different designation and scales of pay, either permanently or temporarily.

4. Appointing Authority.-All appointments to the Service shall be made by the Government.

5. Method of appointment, qualification and experience.- (1) The appointment to the service shall be made in the manner specified in Appendix 'B'.
Provided that if no suitable candidate is available for appointment to the service by promotion and by direct appointment, such post shall be filled in by transfer of a person holding an analogous post under the State Government or Government of India.

(2) No person shall be appointed to a post in the Service, unless he possesses the qualifications and experience specified against that post in Appendix 'B'.

(3) Appointment to the Service by promotion shall be made on seniority-cum-merit basis but no person shall have any right to claim promotion on the basis of seniority alone.

6. **Pay of member of the Service.**—(1) The members of the Service shall be entitled to such scales of pay as may be authorized by the Department of Finance, Government of Punjab from time to time.

(2) The scales of pay at present in force in respect of the members of the Service are given in Appendix 'A'.

7. **Discipline, Punishment and Appeals.**—(1) In the matter of discipline, punishment and appeal, the member of a Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970 as amended from time to time.

(2) The authority, empowered to impose penalties as mentioned in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 and the appellate authority there under in respect of the members of the Service, shall be as specified in Appendix ‘C’.

8. **Application of the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.**—(1) In respect of the matter which are not specifically provided in these rules, the members of the Service shall be governed by the provisions of the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.

(2) The Punjab Civil Services (General and Common Conditions of Service) Rules 1994, at present in force, are contained in Appendix 'D'.

9. **Repeal and saving.**—The Punjab Excise and Taxation Department Subordinate Offices (Ministerial Class-III) Service Rules, 1964 in so far they are applicable to the members of the Service are hereby repealed:

   Provided that any order issued or any action taken under the rules so repealed, shall be deemed to have been issued or taken under the corresponding provisions of these rules.

10. **Interpretation.**—If any question arises as to the interpretation of these rules, the Government in consultation with the Department of Personnel shall decide the same.
<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Post</th>
<th>Number of posts in Permanent</th>
<th>Number of posts in Temporary</th>
<th>Scale of the Pay for the member of the service recruited on or after 17.07.2020</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Superintendent, Grade-ll</td>
<td>35</td>
<td>--</td>
<td>10300-34800+4800 G.P</td>
</tr>
<tr>
<td>2</td>
<td>Senior Assistant</td>
<td>77</td>
<td>--</td>
<td>10300-34800+4400 G.P</td>
</tr>
<tr>
<td>3</td>
<td>Senior Scale Stenographer</td>
<td>20</td>
<td>--</td>
<td>10300-34800+4400 G.P</td>
</tr>
<tr>
<td>4</td>
<td>Accountant</td>
<td>18</td>
<td>--</td>
<td>10300-34800+4400 G.P</td>
</tr>
<tr>
<td>Serial No.</td>
<td>Name of the Post</td>
<td>Percentage of appointment by Direct promotion</td>
<td>Percentage of appointment by Direct promotion</td>
<td>Qualification and experience for appointment by Parmotion</td>
</tr>
<tr>
<td>-----------</td>
<td>----------------------------------</td>
<td>-----------------------------------------------</td>
<td>-----------------------------------------------</td>
<td>-------------------------------------------------------</td>
</tr>
<tr>
<td>1</td>
<td>Superintendent Grade-II</td>
<td>100 percent</td>
<td>----</td>
<td>From amongst the Senior Assistants and Accountants who have an experience of working of either or both the posts for a minimum period of five years.</td>
</tr>
<tr>
<td>2</td>
<td>Senior Assistant Scale</td>
<td>75 percent</td>
<td>75 percent</td>
<td>From amongst clerks, clerks (Legal) clerks (Accounts) and Junior Assistants who have an experience of working as specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended from time to time.</td>
</tr>
<tr>
<td>3</td>
<td>Senior-Scale Stenographer</td>
<td>100 percent</td>
<td>----</td>
<td>As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended from time to time.</td>
</tr>
<tr>
<td>Accountant</td>
<td>Twenty Five Percent</td>
<td>Seventy Five Percent</td>
<td>(i) From amongst the persons who are Bachelor of Commerce of a recognized university or its equivalent and who have qualified in the competitive test held by the competent Authority.</td>
<td></td>
</tr>
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<tr>
<td></td>
<td></td>
<td></td>
<td>(ii) Possesses at least one hundred and twenty hour course with hands on experience in the use of Personal or Information Technology in Office productivity application or Desktop Publishing application from a Government recognized institution, which is ISO 9001, certified.</td>
<td></td>
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<tr>
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<td></td>
<td>OR</td>
<td></td>
</tr>
<tr>
<td></td>
<td></td>
<td></td>
<td>Possesses a Computer information Technology equivalent to 'C' Level certificate of Department of Electronics Accreditation of Computer Courses (DOEACC) of Government of India.</td>
<td></td>
</tr>
</tbody>
</table>
APPENDIX 'C'

(See rule7)

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of Post</th>
<th>Nature of Authority empowered to impose penalty or pass order</th>
<th>Appellate Authority</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Superintendent, Grade-II</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
</tr>
<tr>
<td>2</td>
<td>Senior Assistant</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
</tr>
<tr>
<td>3</td>
<td>Senior Scale Stenographer</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
</tr>
<tr>
<td>4</td>
<td>Accountant</td>
<td>Major/Minor</td>
<td>Secretary-In-Charge</td>
</tr>
</tbody>
</table>

* In term of the Rule 5 of Punishment & Appeal Rules, 1970
and In term of the Rule 15 of Punishment & Appeal Rules, 1970
APPENDIX 'D'

(See rule 8)

Punjab Civil Services (General and Common Conditions of Service) Rules, 1994
Published vide Notification No. G.S.R.33/Const./Art.309/94, dated 4.5.1994

GOVERNMENT OF PUNJAB
DEPARTMENT OF PERSONNEL
(Personnel Policies I-Branch)

No. G.S.R.33/Const./Art.309/94.- In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and all other powers enabling in this behalf, the Governor of Punjab is pleased to make the following rules regulating the recruitment and general and common conditions of service of persons appointed to Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab, namely: -

1. Short title, commencement and application.- (1) These rules may be called the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.

(2) They shall come into force at once.

(3) They shall apply to all the posts in Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab.

2. Definition.- In these rules, unless the context otherwise requires -

(a) "appointing authority" means an appointing authority specified as such in the Service Rules made under article 309 of the Constitution of India in respect of any service or Post in connection with the affairs of the State of Punjab.

(b) "Board" means the Subordinate Service Selection Board, Punjab or any other authority constituted to perform its functions;

(c) "Commissioner" means the Punjab Public Service Commission;

(d) "direct appointment" means an appointment made otherwise than by promotion or by transfer of a person already in the service of Government of India or of a State Government;

(e) "Government" means the Government of the State of Punjab in the Department of Personnel and Administrative Reforms;

(f) "recognised university or institution" means, -

(i) any university or institution incorporated by law in any of the State of India; or
(ii) any other university or institution, which is declared by the Government to be recognised university or institution for the purposes of these rules;

(g) "Service" means any Group 'A' Service, Group 'B' Service and Group "C' Service constituted in connection with the affairs of the state of Punjab as per scales given in the Appendix.

(h) "Service Rules" means the service rules made under article 309 of the Constitution of India regulating the recruitment and conditions of service of persons appointed to any service or post in connection with the affairs of the State of Punjab; and

(i) (i)"War hero" means a defence services personnel, or a para-military forces personnel, who is bona fide resident of Punjab State and has been killed or discharged from service on account of disability suffered by him on or after 1st January, 1999, while fighting in a war declared so by Government of India, in operations in Kargil or any other sector in J and K in the on going conflict with Pakistan or in any other operations which may be notified by the State Government to have been undertaken for preserving the unity and integrity of the Country; or

(ii) a defence service personnel or a para-military forces personnel who was a bona fide resident of Punjab State and was posthumously decorated with Parmvir Chakra, Mahavir Chakra or Vir Chakra;

provided that,-

(a) In exceptional instances, the cases of such War Heroes may also be covered, with the prior approval of the Department of Personnel who though not bona fide residents of Punjab State are yet closely connected to the State of Punjab;

(b) In the case of War Heroes, falling in the category (ii) above, the benefits to be given by the State Government will be restricted only to first generation dependent members/next of the kin.

Note.- The Government reserves the right to include any other category of Awardees for the purpose of providing employment to the category of War Heroes, as may be notified.

3. Nationality, domicile and character of person appointed to the Service.- (1) No person shall be appointed to the Service unless he is, -

(a) a Citizen of India; or

(b) a Citizen of Nepal; or

(c) a Subject of Bhutan; or
(d) a Tibetan refugee who came over to India before the 1st day of January, 1962 with the intention of permanently settling in India; or

(e) a person of India origin who has migrated from Pakistan, Burma, Sri Lanka and East African Countries of Kenya, Uganda and United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India;

Provided that a person belonging to any of the categories (b), (c), (d) and (e) shall be a person in whose favour a certificate of eligibility has been given by the Government of Punjab in the Department of Home Affairs and Justice.

(2) A person in whose case a certificate of eligibility is necessary may be admitted to an examination or interview conducted by the Commission or the Board, as the case may be, on his furnishing proof that he has applied for the certificate but he shall not be appointed to the service unless the necessary certificate is given to him by the Government of Punjab in the Department of Home Affairs and Justice.

(3) No person shall be recruited to the service by direct appointment, unless he produced,-

(a) a certificate of character from the principal academic officer of the university, college, school or institution last attended, if any, and similar certificate from two responsible persons not being his relatives, who are well acquainted with him in his private life and are unconnected with his university, college, school or institution; and

(b) An affidavit to the effect that he was never convicted for any criminal offence involving moral turpitude and that he was never dismissed or removed from service or any State Government or of Government of India, or of any Public Sector Undertaking.

4. **Disqualification.**- No person : -

(a) who has entered into or contracted a marriage with a person having spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person shall be eligible for appointment to the Service:

Provided that the Government, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.
5. **Age.**-(1) No person shall be recruited to the Service by direct appointment, if he is less than eighteen years or is more than thirty years of age in the case of non-technical posts and thirty-five years in the case of technical posts on the 1st day of January of the year immediately preceding the last date fixed for submission of applications by the Commission or the Board, as the case may be, or unless he is within such range of minimum and maximum age limits as may be specifically fixed by the Government from time to time:

Provided that where different lower and upper age limits have been specifically prescribed for posts in the Service Rules, these limits shall be made applicable for appointment to such posts:

Provided further that the upper age limit may be relaxed upto forty-five years in the case of persons already in the employment of the Punjab Government or any Board, Corporation, Commission or Authority under it, other State Government or the Government of India.

Provided further that in the case of candidates belonging to Scheduled Castes and other Backward Classes, the upper age limit shall be such as may be fixed by the Government from time to time.

(2) In the case of ex-servicemen, the upper age limit shall be as has been prescribed in the Punjab Recruitment of Ex-servicemen Rules, 1982, as amended from time to time.

(3) In the case of appointment on compassionate grounds on priority basis, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

(4) In the case of appointment of a War-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

5A. **Increase in upper age limit.**- Notwithstanding anything contained in rule 5, on and with effect from the commencement of the Punjab Civil Services (General and Common Conditions of Service) Amendment Rules, 2010, where in any other Service rules, or in Government instructions, the upper age limit for appointment to any service or for any category or persons, if different from thirty-five years, it shall be deemed to have been increased by two years.

6. **Qualification.**- Subject to the provisions of these rules, the number and character of posts, method of recruitment and educational qualifications and experience for appointment to a post or posts in a Service and the departmental examination if any, shall be such as may
be specified in the Service Rules made for that Service:

Provided that where appointment of Group 'A' or Group 'B' non-technical post is offered to a war-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualification to be possessed by such person shall be graduation from a recognised university. Such person who is offered Group 'A' or Group 'B' or Group 'C' nontechnical post, shall not, however, be required to possess experience of technical or nontechnical post at the time of his initial appointment.

7. **Probation.**—(1) A person appointed to any post in the service shall remain on probation for a period of two years, if recruited by direct appointment and one year if appointed otherwise:

Provide that -

(a) any period, after such appointment, spent on deputation on a corresponding or a higher post shall count towards the period of probation;

(b) in any case of an appointment by transfer, any period of work on an equivalent or higher rank, prior to appointment to the Service, may in the discretion of the appointing authority, be allowed to count towards the period of probation;

(c) any period of officiating appointment to the Service at the end of period of probation, shall be counted towards the period of probation.

(d) any kind of leave not exceeding six months, during or at the end of period of probation, shall be counted towards the period of probation.

(2) If, in the opinion of the appointing authority, the work or conduct of a person during the period of probation is not satisfactory or he has failed to pass the departmental examination, if any, prescribed in Service Rules within a period not exceeding two and a half years from the date of appointment, it may, -

(a) if such person is recruited by direct appointment dispense with his service, or revert him to a post on which he held lien prior to his appointment to the Service by direct appointment; and

(b) if such person is appointed otherwise -

(i) revert him to his former post; or

(ii) deal with him in such other manner as the terms and conditions of the previous appointment permit.
(3) On the completion of the period of probation of a person, the appointing authority may-

(a) if his work and conduct has in its opinion been satisfactory -

(i) confirm such person, from the date of his appointment or from the date he completes his period of probation satisfactorily, if he is not already confirmed; or

(ii) declare that he has completed his probation satisfactorily, if he is already confirmed; or

(b) if his work or conduct has not been in its opinion, satisfactory or if he has failed to pass the departmental examination, if any, specified in the Service Rules-

(i) dispense with his services, if appointed by direct appointment or if appointed otherwise revert him to his former post, or deal with him in such other manner as the terms and conditions of his previous appointment may permit;

(ii) extend his period of probation and thereafter pass such order as it could have passed on the expiry of the period of probation as specified in sub-rule (1):

Provided that the total period of probation including extension, if any, shall not exceed four years, if recruited by direct appointment and three years if appointed otherwise.

8. Seniority.- The seniority inter se of persons appointed to posts in each cadre of a Service shall be determined by the length of continuous service on such post in that cadre of the Service.

Provided that in the case of persons recruited by direct appointment who join within the period specified in the order of appointment or within such period as may be extended from time to time by the appointing authority subject to a maximum of four months from the date of order of appointment the order of merit determined by the Commission or the Board, as the case may be, shall not be disturbed:

Provided further that in case a person is permitted to join the post after the expiry of the said period of four months in consultation with the Commission or the Board, as the case may be, his seniority shall be determined from the date he joins the post:

Provided further that in case any person of the next selection has joined a post in the cadre of the concerned Service before the person referred to in the preceding proviso joins, the person so referred shall be placed below all the persons of the next selection who join within the time specified in the first proviso:

(a) a person appointed by direct appointment shall be senior to a person appointed otherwise;
(b) a person appointed by promotion shall be senior to a person appointed by transfer;

(c) in the case of persons appointed by promotion or transfer, the seniority shall be determined according to the seniority of such persons in the appointments from which they were promoted or transferred; and

(d) in the case of persons appointed by transfer from different cadres their seniority shall be determined according to pay, preference being given to a person who was drawing a higher rate of pay in his previous appointment; and if the rate of pay drawn are also the same, then by their length of service in these appointments and if the length of service is also the same, an older person shall be senior to a younger person.

Provided further that in the case of persons recruited by direct appointment in the same cadre obtaining equal marks during same selection process, their inter-se-seniority shall be determined on the basis of their age. This is, an older person shall be senior to a younger person.

Note.- Seniority of persons appointed on purely provisional basis or on ad hoc basis shall be determined as and when they are regularly appointed keeping in view the dates of such regular appointment.

9. Liability of members of Service to transfer.- A member of a Service may be transferred to any post whether included in any other service or not, on the same terms and conditions as specified in rule 3.17 of the Punjab Civil Service Rules, Volume-I, Part-I.

10. Liability to serve.- A member of Service shall be liable to serve at any place, whether within or out of the State of Punjab, on being ordered so to do by the appointing authority.

11. Leave, Pension and other matters.- In respect of pay, leave, pension and all other matters not expressly provided for in these rules, a member of Service shall be governed by such rules and regulations as may have been or may hereafter be adopted or made by the competent authority.

12. Discipline, penalties and appeals.- (1) In the matter of discipline, punishment and appeals, a member of Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970 as amended from time to time.
(2) The authority empowered to impose penalties specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 and the appellate authority thereunder in respect of the Government employee shall be such as may be specified in the Service Rules.

13. **Liability for vaccination and re-vaccination.**- Every member of a Service shall get himself vaccinated or re-vaccinated when Punjab Government so directs by a special or general order.

14. **Oath of allegiance.**- Every member of a Service unless he has already done so, shall be required to take oath of allegiance to India and to the Constitution of India as by law established.

14A. **Minimum Educational and other Qualifications for appointment to the post of Senior Assistant by.-**

<table>
<thead>
<tr>
<th>Direct Appointment</th>
<th>Promotion</th>
</tr>
</thead>
<tbody>
<tr>
<td>No person shall be given direct appointment to the post of Senior Assistant under the Punjab Government, unless he-</td>
<td>From amongst the clerks, who have an experience of working as such for a minimum period of [four years].</td>
</tr>
</tbody>
</table>

(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and  

(ii) Qualifies in the competitive test specified by the appointing authority from time to time; and  

(iii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.  

OR  

Possesses a Computer Information Technology Course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.
(2) The person so appointed as Senior Assistant in terms of the Provisions of sub-rule (1), shall have, before his appointment, passed a test in English and Punjabi respectively, typewriting on Computer to be conducted by the Board or the Appointing Authority or the Department of Information Technology, as the case may be, at a speed of thirty words per minute:

Provided that where appointment of Group ‘B’ non-technical post is offered to a War Hero, who has been discharged from Defence Services or dependent member of his family under the instructions issued in this behalf by the Government, the educational qualifications to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as provided in sub-rule (2).

15. Minimum educational and other Qualifications.- (1) (i) No person shall be given direct appointment to the post of Clerk under the Punjab Government unless he possesses the Bachelor’s Degree from a recognized University or Institution; and

(ii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India;

(2) The person so appointed as Clerk in terms of sub-rule (1) shall have to qualify a test in Punjabi typewriting to be conducted by the Board or by the appointing authority at the speed of thirty words per minute within a period of one year from the date of his appointment.

Provided that where appointment of Group ‘C’ non-technical post is offered to a War Hero, who has been discharged from Defence Services or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualifications
to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as specified in sub-rule (2).

15A. Minimum Educational and other Qualifications for appointment to the post of Senior Scale Stenographer by.–

<table>
<thead>
<tr>
<th>Direct Appointment</th>
<th>Promotion</th>
</tr>
</thead>
<tbody>
<tr>
<td>No person shall be given direct appointment to the post of Senior Scale Stenographer under the Punjab Government unless he-</td>
<td>(i) From amongst the Junior Scale Stenographers, who have an experience of working as such for a minimum period of one year:</td>
</tr>
<tr>
<td>(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and</td>
<td>Provided that if the Junior Scale Stenographer is not available then from amongst the Steno-typists, who have an experience of working as such for a minimum period of [four years]; and</td>
</tr>
<tr>
<td>(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:-</td>
<td></td>
</tr>
<tr>
<td>(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and</td>
<td>(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:-</td>
</tr>
<tr>
<td>(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.</td>
<td>(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and</td>
</tr>
<tr>
<td></td>
<td>(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.</td>
</tr>
</tbody>
</table>
(iii) The candidates committing not more than 4% mistakes in aggregate and only if he/she qualifies the stenography test in both the languages shall be considered to have qualified the test for appointment as Senior Scale Stenographer".

(iv) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity application or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer Information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

16. Minimum educational and other qualifications for appointment to the post of Steno-typist Grade-II or Junior Scale Stenographer Grade-II. - No person shall be appointed by direct appointment to a post of a Steno-typist Grade-II, or a Junior Scale Stenographer Grade-II under the Punjab Government, unless he -

(a) is Matriculate in Second Division or has passed Senior Secondary Part-II examination from a recognised university or institution; and

(b) qualifies a test in Punjabi Stenography to be held by the Board or by the appointing authority at a speed to be specified by the Government from time to time.

(c) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from Government recognized
institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer information Technology Course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

17. Knowledge of Punjabi Language.- No person shall be appointed to any post in any service by direct appointment unless he has passed Matriculation examination with Punjabi as one of the compulsory or elective subjects or any other equivalent examination in Punjabi language, which may be specified by the Government from time to time:

Provided that where a person is appointed on compassionate grounds on priority basis under the instructions issued in this behalf by the Government from time to time, the person so appointed shall have to pass an examination of Punjabi Language equivalent to Matriculation standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of six months from the date of his appointment:

Provided further that where educational qualifications for a post in any service are lower than the Matriculation standard, then the person so appointed shall have to pass an examination of Punjabi Language equivalent to Middle standard:

Provided further that where a War Hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, is appointed under the instructions issued in this behalf by the Government, the person so appointed will not be required to possess aforesaid knowledge of Punjabi Language:

Provided further that where a ward of Defence Service Personnel, who is a bona fide resident of Punjab State, is appointed by direct appointment, he shall have to pass an examination of Punjabi Language equivalent to matriculation Standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of two years from the date of his appointment.

18. Promotion to Group 'A' and Group 'B' Services.- (1) (a) For promotion to the post
as Head of Department would be decided strictly on the basis of merit-cum-seniority as per the instructions issued by the Government from time to time. The minimum benchmark for promotion for such post would be 'Very Good'. The officer who is graded as 'Outstanding' would supersede the officer grades as 'Very Good'.

(b) For promotion to post falling in Group 'A' other than Head of Department, the minimum benchmark will be 'Very Good' as per instructions issued by the Government from time to time. There shall be no supersession on the basis of merit.

(c) For promotion to post falling in Group 'B', the minimum benchmark will be 'Good' and there shall be no supersession on the basis of merit.

(2) Debarring for consideration for promotion of a Government Employee who refuses to accept promotion.- In the event of refusal to accept promotion by a member of a service, he shall be debarred by the appointing authority from consideration for promotion for all the consecutive chances which may occur in future within a period of two years from the date of such refusal to accept promotion:

Provided that in case where the appointing authority is satisfied that a member of a service has refused to accept promotion under the circumstances beyond his control, it may exempt such a member for reasons to be recorded, therefore in writing from the operation of this rule.

19. Power to relax.- Where the Government is of the opinion that it is necessary to expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category or persons:

Provided that the provisions relating to educational qualifications and experience, if any shall not be relaxed.

20. Over riding effect.- The provisions of these rules shall have effect notwithstanding anything contrary contained in any rules for the time being in force for regulating the recruitment and conditions of service for appointment to public service and posts in connection with the affairs of the State.
21. **Interpretation.**—If any question arises as to the interpretation of these rules, the Government shall decide the same.

**A. VENU PRASAD,**  
Additional Chief Secretary (Taxation)  
to Government of Punjab,  
Department of Excise and Taxation.
PART III
GOVERNMENT OF PUNJAB
DEPARTMENT OF EXCISE AND TAXATION
(EXCISE AND TAXATION-2 BRANCH)

NOTIFICATION
The 5th January, 2022

No. G.S.R. 6/Const./Art.309/2022.-In exercise of the power conferred by the proviso to Article 309 of the Constitution of India and all other powers enabling in this behalf, the Governor of Punjab is pleased to make the following rules regulating the recruitment and the conditions of Service of the persons appointed to the Punjab Excise and Taxation Department Subordinate Offices (Ministerial) (Group-C) Service, namely.-

RULES

1. Short title, commencement and application.- (1) These rules may be called the Punjab Excise and Taxation Department Subordinate Offices (Ministerial) (Group-C) Service Rules, 2022.
   (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
   (3) They shall apply to all the posts, specified in Appendix 'A'.

2. Definitions.-In these rules unless the context otherwise requires,-
   (a) "Appendix" means appendices appended to these rules;
   (b) "Commissioner" means the Taxation Commissioner, Punjab;
   (c) "Government" means the Government of the State of Punjab in the Department of Excise and Taxation; and
   (d) "Service" means the Punjab Excise and Taxation Department, Subordinate Offices (Ministerial) (Group C) Service.

3. Number and Character of Posts.- The Service shall comprise the posts specified in Appendix 'A':
   Provided that nothing in these rules shall affect the inherent right of the Government to add or to reduce the number of such posts or to create new posts with different designation and scales of pay, either permanent or temporarily.

4. Appointing Authority.- All Appointments to the Service shall be made by the Taxation Commissioner.

5. Method of Appointment and Qualification.- (1) All appointments to the Service shall
be made in the manner specified in Appendix 'B'.

Provided that if no suitable candidate is available for appointment to the Service by promotion and by direct appointment, the appointment to the Service shall be made by transfer of person holding a analogous post under the State Government or Government of India.

(2) No person shall be appointed to any post in the Service unless he possesses the qualification and experience as specified against that post in Appendix 'B'.

(3) The appointment to the service by promotion shall be made on seniority-cum-merit basis but no person shall have any right to claim promotion on the basis of seniority alone.

6. **Pay of the members of the Service.** - The members of the Service shall be entitled to such scales of pay, as may be authorized by the Department of Finance Government of Punjab from time to time. The scales of pay at present in force in respect of the members of the Service are given in Appendix 'A'.

7. **Seniority.** - Every member of the Service appointed through direct recruitment as clerk, clerk (Legal), clerk (Accounts), the seniority of these posts shall be common and other conditions are mentioned in Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.

8. **Discipline, Punishment and Appeal.** - (1) In the matter of discipline, punishment and appeals, the member of a Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970 as amended from time to time.

   (2) The authority, empowered to impose penalties as mentioned in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 and the Appellate Authority there under in respect of the member of the Service, shall be as specified in Appendix 'C'.

9. **Repeal and saving.** - The Punjab Excise and Taxation Department Subordinate Offices (Ministerial Class-III) Service Rules, 1964 in so far as they are applicable to the members of the Service are hereby repealed:

   Provided that any order issued any action taken under the rules so repealed, shall be deemed to have been issued or taken under the corresponding provisions of these rules.

10. **Application of the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.** - (1) In respect of the matter which are not specifically provided in these rules, the members of the service shall be governed by the provisions of the
Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.

(2) The Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, at present in force, are contained herewith in Appendix 'D'

11. **Interpretation.**- If any question arises as to the interpretation of these rules, the Government of Punjab, in consultation with the Department of Personnel shall decide the same.
### APPENDIX- 'A'
(See rules 1 (3), 3 and 6)

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Post</th>
<th>Number of posts</th>
<th>Scale of the Pay</th>
<th>Scale of the pay for the member of the service recruited on or after 17.07.2020</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Junior Scale Stenographer</td>
<td>46</td>
<td>10300-34800+3600 G.P</td>
<td>29200 (Level-5)</td>
</tr>
<tr>
<td>2</td>
<td>Steno-Typists</td>
<td>165</td>
<td>10300-34800+3200 G.P</td>
<td>21700 (Level-5)</td>
</tr>
<tr>
<td>3</td>
<td>(a) Clerks</td>
<td>535</td>
<td>10300-34800+3200 G.P</td>
<td>19900 (Level-5)</td>
</tr>
<tr>
<td></td>
<td>(b) Clerks (Legal)</td>
<td>40</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(C) Clerks (Accounts)</td>
<td>28</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>
### APPENDIX 'B'
(See rule 5)

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of the Post</th>
<th>Percentage of appointment by Direct Promotion</th>
<th>Percentage of appointment by Direct Promotion</th>
<th>Qualification and experience for appointment by</th>
<th>From amongst the stenotypists who have an experience of working as such for a minimum period of three years and who qualify a test in English and Punjabi Stenography conducted by the Commissioner at a speed to be specified by the Government from time to time.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Junior-Scale Stenographer</td>
<td>Twenty five Percent</td>
<td>Seventy five Percent</td>
<td>As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time.</td>
<td>(As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time.</td>
</tr>
<tr>
<td>2</td>
<td>Steno-Typist</td>
<td>Hundred Percent</td>
<td>--</td>
<td>(As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time.</td>
<td></td>
</tr>
<tr>
<td>3 (a) Clerk</td>
<td>Eighty five Percent</td>
<td>Fifteen Percent</td>
<td>As specified in the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time.</td>
<td>i) From amongst the Group-D employees, having an experience of working as such for a minimum period of five years and minimum educational qualification</td>
<td></td>
</tr>
</tbody>
</table>

*Table:*

- **Serial No.**
- **Name of the Post**
- **Percentage of appointment by Direct Promotion**
- **Percentage of appointment by Direct Promotion**
- **Qualification and experience for appointment by**
- **Details of appointment from time to time.**

*Notes:*
- *From amongst the stenotypists who have an experience of working as such for a minimum period of three years and who qualify a test in English and Punjabi Stenography conducted by the Commissioner at a speed to be specified by the Government from time to time.*
### Clerk (Legal)

**I.** Should possess a degree in Law of matriculation (with Punjab), subject to the conditions of 
from a recognized university or institution. 
minimum qualification to the post of Clerk 

**II.** Qualifies a competitive test (Legal) and Clerk (Accounts) respectively. 

(ii) Qualifies a typing test in English and 

Qualifies a typing test in English and 

Punjabi language on computer to be 

**III.** Qualifies a test conducted by the competent authority or 
in Punjabi and English typing to Department of 
be held by the recruiting authority at the speed of thirty words per 

(iii) The probation or at such speed shall be cleared only 
as may be specified by the Punjab 

Government from time to time and other conditions 
 applicable as per the Punjab Civil 

Services (General and Common 

Conditions of Service) Rules, 1994 as amended 

time to time. 

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### Clerk (Accounts)

**I.** Should possess a degree of recognised institution 

or a reputed institution, which is ISO 9001
a recognized Certified.

University or Institution.

II. Qualifies a competitive test to be held by the recruiting authority; and

III. Qualifies a test in Punjabi and English typing to be held by the recruiting authority at the speed of thirty words per minute or at such speed as may be specified by the Punjab Government from time to time and other conditions applicable as per the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994 as amended time to time.
### APPENDIX 'C'

(See rule 8)

<table>
<thead>
<tr>
<th>Serial No.</th>
<th>Name of Post</th>
<th>Nature of Authority</th>
<th>Authority empowered to impose penalty or pass order</th>
<th>Appellate Authority</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Junior Scale Stenographer</td>
<td>Major and Minor</td>
<td>Taxation Commissioner.</td>
<td>Secretary-In-Charge</td>
</tr>
<tr>
<td>2</td>
<td>Steno-Typists</td>
<td></td>
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<td>Clerk (Accounts)</td>
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*in term of the Rule 5 of punishment & Appeal Rules, 1970

and in terms of the Rule 15 of Punishment & Appeal Rules, 1970
GOVERNMENT OF PUNJAB
DEPARTMENT OF PERSONNEL
(Personnel Policies I-Branch)

No. G.S.R.33/Const./Art.309/94.- In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and all other powers enabling in this behalf, the Governor of Punjab is pleased to make the following rules regulating the recruitment and general and common conditions of service of persons appointed to Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab, namely: -

1. Short title, commencement and application.- (1) These rules may be called the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.
(2) They shall come into force at once.
(3) They shall apply to all the posts in Group 'A', Group 'B' and Group 'C' services in connection with the affairs of the State of Punjab.

2. Definition.- In these rules, unless the context otherwise requires -

(a) "appointing authority" means an appointing authority specified as such in the Service Rules made under article 309 of the Constitution of India in respect of any service or Post in connection with the affairs of the State of Punjab;

(b) "Board" means the Subordinate Service Selection Board, Punjab or any other authority constituted to perform its functions;

(c) "Commissioner" means the Punjab Public Service Commission;

(d) "direct appointment" means an appointment made otherwise than by promotion or by transfer of a person already in the service of Government of India or of a State Government;

(e) "Government" means the Government of the State of Punjab in the Department of Personnel and Administrative Reforms;

(f) "recognised university or institution" means, -

(i) any university or institution incorporated by law in any of the State of India; or
(ii) any other university or institution, which is declared by the Government to be recognised university or institution for the purposes of these rules;

(g) "Service" means any Group 'A' Service, Group 'B' Service and Group "C" Service constituted in connection with the affairs of the state of Punjab as per scales given in the Appendix.

(h) "Service Rules" means the service rules made under article 309 of the Constitution of India regulating the recruitment and conditions of service of persons appointed to any service or post in connection with the affairs of the State of Punjab; and

(i) (i) "War hero" means a defence services personnel, or a para-military forces personnel, who is bona fide resident of Punjab State and has been killed or discharged from service on account of disability suffered by him on or after 1st January, 1999, while fighting in a war declared so by Government of India, in operations in Kargil or any other sector in J and K in the on going conflict with Pakistan or in any other operations which may be notified by the State Government to have been undertaken for preserving the unity and integrity of the Country; or

(ii) a defence service personnel or a para-military forces personnel who was a bona fide resident of Punjab State and was posthumously decorated with Parmvir Chakra, Mahavir Chakra or Vir Chakra;

provided that,-

(a) In exceptional instances, the cases of such War Heroes may also be covered, with the prior approval of the Department of Personnel who though not bona fide residents of Punjab State are yet closely connected to the State of Punjab;

(b) In the case of War Heroes, falling in the category (ii) above, the benefits to be given by the State Government will be restricted only to first generation dependent members/next of the kin.

Note.- The Government reserves the right to include any other category of Awardees for the purpose of providing employment to the category of War Heroes, as may be notified.

3. Nationality, domicile and character of person appointed to the Service.- (1) No person shall be appointed to the Service unless he is,-

(a) a Citizen of India; or

(b) a Citizen of Nepal; or

(c) a Subject of Bhutan; or

(d) a Tibetan refugee who came over to India before the 1st day of January, 1962 with the intention of permanently settling in India; or
(e) a person of India origin who has migrated from Pakistan, Burma, Sri Lanka and East African Countries of Kenya, Uganda and United Republic of Tanzania (formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire, Ethiopia and Vietnam with the intention of permanently settling in India;

Provided that a person belonging to any of the categories (b), (c), (d) and (e) shall be person in whose favour a certificate of eligibility has been given by the Government of Punjab in the Department of Home Affairs and Justice.

(2) A person in whose case a certificate of eligibility is necessary may be admitted to an examination or interview conducted by the Commission or the Board, as the case may be, on his furnishing proof that he has applied for the certificate but he shall not be appointed to the service unless the necessary certificate is given to him by the Government of Punjab in the Department of Home Affairs and Justice.

(3) No person shall be recruited to the service by direct appointment, unless he produced,-

(a) a certificate of character from the principal academic officer of the university, college, school or institution last attended, if any, and similar certificate from two responsible persons not being his relatives, who are well acquainted with him in his private life and are unconnected with his university, college, school or institution; and

(b) An affidavit to the effect that he was never convicted for any criminal offence involving moral turpitude and that he was never dismissed or removed from service or any State Government or of Government of India, or of any Public Sector Undertaking.

4. Disqualification.- No person : -

(a) who has entered into or contracted a marriage with a person having spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person shall be eligible for appointment to the Service:

Provided that the Government, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Age.- (1) No person shall be recruited to the Service by direct appointment, if he is less than eighteen years or is more than thirty years of age in the case of non-technical posts and thirty-five years in the case of technical posts on the 1st day of January of the year immediately
preceding the last date fixed for submission of applications by the Commission or the Board, as the case may be, or unless he is within such range of minimum and maximum age limits as may be specifically fixed by the Government from time to time:

Provided that where different lower and upper age limits have been specifically prescribed for posts in the Service Rules, these limits shall be made applicable for appointment to such posts:

Provided further that the upper age limit may be relaxed upto forty-five years in the case of persons already in the employment of the Punjab Government or any Board, Corporation, Commission or Authority under it, other State Government or the Government of India.

Provided further that in the case of candidates belonging to Scheduled Castes and other Backward Classes, the upper age limit shall be such as may be fixed by the Government from time to time.

(2) In the case of ex-servicemen, the upper age limit shall be as has been prescribed in the Punjab Recruitment of Ex-servicemen Rules, 1982, as amended from time to time.

(3) In the case of appointment on compassionate grounds on priority basis, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

(4) In the case of appointment of a War-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, the upper age limit shall be such as may be specifically fixed by the Government from time to time.

5A. Increase in upper age limit.- Notwithstanding anything contained in rule 5, on and with effect from the commencement of the Punjab Civil Services (General and Common Conditions of Service) Amendment Rules, 2010, where in any other Service rules, or in Government instructions, the upper age limit for appointment to any service or for any category or persons, if different from thirty-five years, it shall be deemed to have been increased by two years.

6. Qualification.- Subject to the provisions of these rules, the number and character of posts, method of recruitment and educational qualifications and experience for appointment to a post or posts in a Service and the departmental examination if any, shall be such as may be specified in the Service Rules made for that Service:

Provided that where appointment of Group 'A' or Group 'B' non-technical post is offered to a war-hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualification
to be possessed by such person shall be graduation from a recognised university. Such person who is offered Group 'A' or Group 'B' or Group 'C' nontechnical post, shall not, however, be required to possess experience of technical or nontechnical post at the time of his initial appointment.

7. **Probation.** - (1) A person appointed to any post in the service shall remain on probation for a period of two years, if recruited by direct appointment and one year if appointed otherwise:

Provide that -

(a) any period, after such appointment, spent on deputation on a corresponding or a higher post shall count towards the period of probation;

(b) in any case of an appointment by transfer, any period of work on an equivalent or higher rank, prior to appointment to the Service, may in the discretion of the appointing authority, be allowed to count towards the period of probation;

(c) any period of officiating appointment to the Service at the end of period of probation, shall be counted towards the period of probation.

(d) any kind of leave not exceeding six months, during or at the end of period of probation, shall be counted towards the period of probation.

(2) If, in the opinion of the appointing authority, the work or conduct of a person during the period of probation is not satisfactory or he has failed to pass the departmental examination, if any, prescribed in Service Rules within a period not exceeding two and a half years from the date of appointment, it may, -

(a) if such person is recruited by direct appointment dispense with his service, or revert him to a post on which he held lien prior to his appointment to the Service by direct appointment; and

(b) if such person is appointed otherwise -

(i) revert him to his former post; or

(ii) deal with him in such other manner as the terms and conditions of the previous appointment permit.

(3) On the completion of the period of probation of a person, the appointing authority may-

(a) if his work and conduct has in its opinion been satisfactory -

(i) confirm such person, from the date of his appointment or from the date he completes his period of probation satisfactorily, if he is not already confirmed; or

(ii) declare that he has completed his probation satisfactorily, if he is already confirmed; or

(b) if his work or conduct has not been in its opinion, satisfactory or if he has failed
to pass the departmental examination, if any, specified in the Service Rules-

(i) dispense with his services, if appointed by direct appointment or if appointed otherwise revert him to his former post, or deal with him in such other manner as the terms and conditions of his previous appointment may permit;

(ii) extend his period of probation and thereafter pass such order as it could have passed on the expiry of the period of probation as specified in sub-rule (1):

Provided that the total period of probation including extension, if any, shall not exceed four years, if recruited by direct appointment and three years if appointed otherwise.

8. **Seniority.** - The seniority inter se of persons appointed to posts in each cadre of a Service shall be determined by the length of continuous service on such post in that cadre of the Service.

Provided that in the case of persons recruited by direct appointment who join within the period specified in the order of appointment or within such period as may be extended from time to time by the appointing authority subject to a maximum of four months from the date of order of appointment the order of merit determined by the Commission or the Board, as the case may be, shall not be disturbed:

Provided further that in case a person is permitted to join the post after the expiry of the said period of four months in consultation with the Commission or the Board, as the case may be, his seniority shall be determined from the date he joins the post:

Provided further that in case any person of the next selection has joined a post in the cadre of the concerned Service before the person referred to in the preceding proviso joins, the person so referred shall be placed below all the persons of the next selection who join within the time specified in the first proviso:

(a) a person appointed by direct appointment shall be senior to a person appointed otherwise;

(b) a person appointed by promotion shall be senior to a person appointed by transfer;

(c) in the case of persons appointed by promotion or transfer, the seniority shall be determined according to the seniority of such persons in the appointments from which they were promoted or transferred; and

(d) in the case of persons appointed by transfer from different cadres their seniority shall be determined according to pay, preference being given to a persons who was drawing a higher rate of pay in his previous appointment; and if the rate of pay drawn are also the same, then by their length of service in these appointments and if the length of service is also the same, an older person shall be senior to a younger person.
Provided further that in the case of persons recruited by direct appointment in the same cadre obtaining equal marks during same selection process, their inter-se-seniority shall be determined on the basis of their age. This is, an older person shall be senior shall be senior to the younger person.

Note.- Seniority of persons appointed on purely provisional basis or on ad hoc basis shall be determined as and when they are regularly appointed keeping in view the dates of such regular appointment.

9. **Liability of members of Service to transfer.**- A member of a Service may be transferred to any post whether included in any other service or not, on the same terms and conditions as specified in rule 3.17 of the Punjab Civil Service Rules, Volume-I, Part-I.

10. **Liability to serve.**- A member of Service shall be liable to serve at any place, whether within or out of the State of Punjab, on being ordered so to do by the appointing authority.

11. **Leave, Pension and other matters.**- In respect of pay, leave, pension and all other matters not expressly provided for in these rules, a member of Service shall be governed by such rules and regulations as may have been or may hereafter be adopted or made by the competent authority.

12. **Discipline, penalties and appeals.**- (1) In the matter of discipline, punishment and appeals, a member of Service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970 as amended from time to time.

(2) The authority empowered to impose penalties specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970 and the appellate authority thereunder in respect of the Government employee shall be such as may be specified in the Service Rules.

13. **Liability for vaccination and re-vaccination.**- Every member of a Service shall get himself vaccinated or re-vaccinated when Punjab Government so directs by a special or general order.

14. **Oath of allegiance.**- Every member of a Service unless he has already done so, shall be required to take oath of allegiance to India and to the Constitution of India as by law established.
### 14A. Minimum Educational and other Qualifications for appointment to the post of Senior Assistant by.-

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<th>Direct Appointment</th>
<th>Promotion</th>
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<tr>
<td>No person shall be given direct appointment to the post of Senior Assistant under the Punjab Government, unless he-</td>
<td>From amongst the clerks, who have an experience of working as such for a minimum period of [four years].</td>
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(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and

(ii) Qualifies in the competitive test specified by the appointing authority from time to time; and

(iii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer Information Technology Course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

(2) The person so appointed as Senior Assistant in terms of the Provisions of sub-rule (1), shall have, before his appointment, passed a test in English and Punjabi respectively, typewriting on Computer to be conducted by the Board or the Appointing Authority or the Department of Information Technology, as the case may be, at a speed of thirty words per minute:

Provided that where appointment of Group ‘B’ non-technical post is offered to a War Hero, who has been
discharged from Defence Services or dependent member of his family under the instructions issued in this behalf by the Government, the educational qualifications to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as provided in sub-rule (2).

15. **Minimum educational and other Qualifications.**- (1) (i) No person shall be given direct appointment to the post of Clerk under the Punjab Government unless he possesses the Bachelor’s Degree from a recognized University or Institution; and

(ii) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India;

(2) The person so appointed as Clerk in terms of sub-rule (1) shall have to qualify a test in Punjabi typewriting to be conducted by the Board or by the appointing authority at the speed of thirty words per minute within a period of one year from the date of his appointment.

Provided that where appointment of Group ‘C’ non-technical post is offered to a War Hero, who has been discharged from Defence Services or dependent member of his family, under the instructions issued in this behalf by the Government, the educational qualifications to be possessed by such person shall be Graduate from a recognized University or Institution. However, such person shall not be required to qualify the test in Punjabi type-writing as specified in sub-rule (2).
15A. **Minimum Educational and other Qualifications for appointment to the post of Senior Scale Stenographer by.–**

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<th><strong>Direct Appointment</strong></th>
<th><strong>Promotion</strong></th>
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<td>No person shall be given direct appointment to the post of Senior Scale Stenographer under the Punjab Government unless he-</td>
<td>(i) From amongst the Junior Scale Stenographers, who have an experience of working as such for a minimum period of one year:</td>
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<tr>
<td>(i) Possesses the Bachelor’s Degree from a recognized University or Institution; and</td>
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<tr>
<td>(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:-</td>
<td>Provided that if the Junior Scale Stenographer is not available then from amongst the Steno-typists, who have an experience of working as such for a minimum period of four years; and</td>
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<tr>
<td>(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and</td>
<td>(ii) Qualifies in a Stenography test in four paras (two in Punjabi and two in English language) containing 250 words each as follows:-</td>
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<tr>
<td>(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.</td>
<td>(a) the passage in Punjabi shall be dictated at a speed of 100 words per minute in Punjabi language required to be transcribed these (at typewriter/computer) at a speed of 20 words per minute; and</td>
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<tr>
<td>(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.</td>
<td>(b) the passage in English shall be dictated at a speed of 60 words per minute in English language required to be transcribed these (at typewriter/computer) at a speed of 12 words per minute.</td>
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<td>(iii) The candidates committing not more than 4% mistakes in aggregate and only if he/she qualifies the stenography test in both the languages shall be considered to have qualified</td>
<td>(iii) The candidates committing not more than 4% mistakes in aggregate and only if he/she qualifies the stenography test in</td>
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the test for appointment as Senior Scale Stenographer".

both the languages shall be considered to have qualified the test for promotion as Senior Scale Stenographer.

(iv) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from a Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer Information Technology course equivalent to ‘O’ level certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

16. Minimum educational and other qualifications for appointment to the post of Steno-typist Grade-II or Junior Scale Stenographer Grade-II. - No person shall be appointed by direct appointment to a post of a Steno-typist Grade-II, or a Junior Scale Stenographer Grade-II under the Punjab Government, unless he -

   (a) is Matriculate in Second Division or has passed Senior Secondary Part-II examination from a recognised university or institution; and

   (b) qualifies a test in Punjabi Stenography to be held by the Board or by the appointing authority at a speed to be specified by the Government from time to time.

   (c) Possesses at least one hundred and twenty hours course with hands on experience in the use of Personal Computer or Information Technology in Office Productivity applications or Desktop Publishing applications from Government recognized institution or a reputed institution, which is ISO 9001, certified.

OR

Possesses a Computer information Technology Course equivalent to ‘O’ level
PUNJAB GOVT. GAZ. (EXTRA), JANUARY 7, 2022
(PAUSA 17, 1943 SAKA)

certificate of Department of Electronics Accreditation of Computer Course (DOEACC) of Government of India.

17. **Knowledge of Punjabi Language.** No person shall be appointed to any post in any service by direct appointment unless he has passed Matriculation examination with Punjabi as one of the compulsory or elective subjects or any other equivalent examination in Punjabi language, which may be specified by the Government from time to time:

Provided that where a person is appointed on compassionate grounds on priority basis under the instructions issued in this behalf by the Government from time to time, the person so appointed shall have to pass an examination of Punjabi Language equivalent to Matriculation standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of six months from the date of his appointment:

Provided further that where educational qualifications for a post in any service are lower than the Matriculation standard, then the person so appointed shall have to pass an examination of Punjabi Language equivalent to Middle standard:

Provided further that where a War Hero, who has been discharged from defence services or paramilitary forces on account of disability suffered by him or his widow or dependent member of his family, is appointed under the instructions issued in this behalf by the Government, the person so appointed will not be required to possess aforesaid knowledge of Punjabi Language:

Provided further that where a ward of Defence Service Personnel, who is a bona fide resident of Punjab State, is appointed by direct appointment, he shall have to pass an examination of Punjabi Language equivalent to matriculation Standard or he shall have to qualify a test conducted by the Language Wing of the Department of Education of Punjab Government within a period of two years from the date of his appointment.

18. **Promotion to Group 'A' and Group 'B' Services.** (1) (a) For promotion to the post as Head of Department would be decided strictly on the basis of merit-cum-seniority as per
the instructions issued by the Government from time to time. The minimum benchmark for promotion for such post would be 'Very Good'. The officer who is graded as 'Outstanding' would supersede the officer grades as 'Very Good'.

(b) For promotion to post falling in Group 'A' other than Head of Department, the minimum benchmark will be 'Very Good' as per instructions issued by the Government from time to time. There shall be no supersession on the basis of merit.

(c) For promotion to post falling in Group 'B', the minimum benchmark will be 'Good' and there shall be no supersession on the basis of merit.

(2) **Debarring for consideration for promotion of a Government Employee who refuses to accept promotion.** - In the event of refusal to accept promotion by a member of a service, he shall be debarred by the appointing authority from consideration for promotion for all the consecutive chances which may occur in future within a period of two years from the date of such refusal to accept promotion:

Provided that in case where the appointing authority is satisfied that a member of a service has refused to accept promotion under the circumstances beyond his control, it may exempt such a member for reasons to be recorded, therefore in writing from the operation of this rule.

19. **Power to relax.** - Where the Government is of the opinion that it is necessary to expedient so to do, it may by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category or persons:

Provided that the provisions relating to educational qualifications and experience, if any shall not be relaxed.

20. **Over riding effect.** - The provisions of these rules shall have effect notwithstanding anything contrary contained in any rules for the time being in force for regulating the recruitment and conditions of service for appointment to public service and posts in connection with the affairs of the State.
21. **Interpretation.**- If any question arises as to the interpretation of these rules, the Government shall decide the same.

**A. VENU PRASAD,**
Additional Chief Secretary (Taxation) to Government of Punjab,
Department of Excise and Taxation.